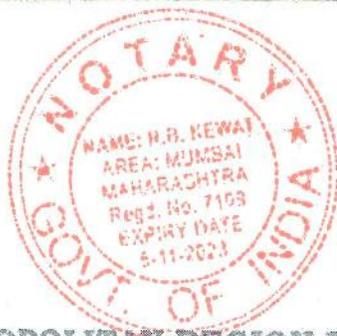


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MMRDA BUDGET - PART B

Revenue Grant		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10
B	Personnel Cost	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
16	Director Time recovery	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
17	Principal Scientist (1) @ Rs. 80,000/PM	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000
18	Co - PI (2) @ Rs. 60,000/PM	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000
19	Project Associate (2) @ Rs. 50,000/- PM	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000
20	Senior Field Assistant (2) @ Rs. 35,000/- PM	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000
21	Junior Field Assistant (7) @ 25,000/- PM	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000
22	Field Assistant (2) @ 15,000/PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
23	Drivers (2) @ 15,000/PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
	Monitoring										
24	Pollutants and heavy metals monitoring @Rs 5000/sample 400 samples/year	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000
25	Plankton & Benthos Monitoring	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Education and awareness										
26	Production of short films on flamingo and waders for awareness campaigns	1,500,000	0	0	0	0	0	0	0	0	0



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-13

No. ED/MTHL/Forest Clearance/Condition (x)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (x) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is heard by assured that the User Agency (MMRDA) agrees to provide funds to State Forest Department for implementing the mitigation measures recommended by the BNHS (as accepted by SBWL) **which are to be implemented through State Forest Department.** at the project cost" to the requirements of MoEF.

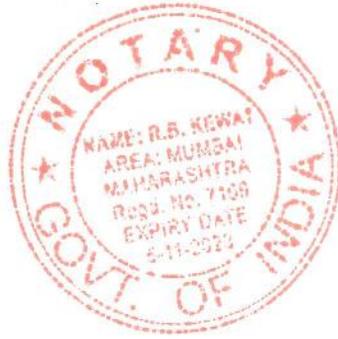
(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-14

No. ED/MTHL/Forest Clearance/Condition (x)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (x) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to provide funds to State Forest Department for implementing the mitigation measures recommended by the BNHS (as accepted by SBWL) which are to be implemented by User Agency (MMRDA) at the project cost" to the requirements of MoEF

(Signature)
(M. H. Paranjape)

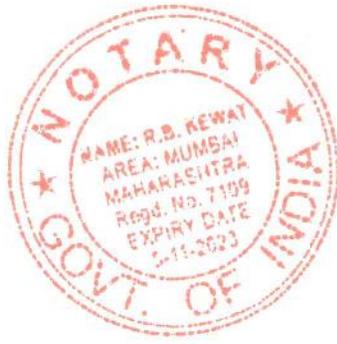
Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

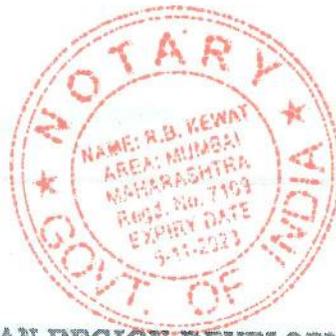
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)

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Annexure 498 15



MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

No. ED/MTHL/EMP/STP/Pollution study consultancy/Rev-LOA/16

Engineering Division
Date: 20.10.2016

To,
Dr. Anil Dikshit
 Professor
 Center for Environmental Science & Engineering,
 Indian Institute of Technology Bombay,
 Powai Mumbai – 100076
 Email: dikshit@iitb.ac.in

Revised Letter of Award (LOA)

Sub: Mumbai Trans Harbour Link project
 - Conducting Mahul creek pollution level study from IIT Mumbai for preparing proposal of Effluent Treatment Plants as recommended by State Board of Wildlife (Maharashtra)

Ref: 1) Your proposal to MMRDA regarding consultancy assignment vide letter dated 30.08.2016 along with Technical Proposal and cost estimate.
 2). MMRDA's initial LOA issued vide T.O. letter dated 06.10.2016

Sir,

Your proposal regarding consultancy assignment vide letter dated 30.08.2016 along with Technical Proposal and cost estimate of Rs. 4.98 Crores (Plus ST as applicable) for subject work is accepted by MMRDA. The revised Letter of Award (LOA) is being issued under following terms and conditions.

- 1) The time period for completion of the assignment shall be 12 months from the date of payment.
- 2) The study data and documents shall be property of MMRDA. It shall not to be shared with any other Govt. / Semi-Govt/ Private entities without concurrence of MMRDA.
- 3) The phase-wise time schedule for submission of deliverables shall be communicated to this office pursuant to your proposal.
- 4) This office is processing payment of 50% of assignment amount (Rs. 2.49 Crore plus 15% service tax) which will be sent separately. The balance 50% payment will be deposited within 6 months from payment of first installment.
- 5) Periodical progress reports shall be submitted to this office.
- 6) Funds utilization certificate shall be submitted to MMRDA on completion of the assignment.

This revised LOA supersedes the MMRDA's earlier letter issued on dated 06.10.2016. You are requested to undertake the activities mentioned in your proposal at the earliest.

Yours faithfully,

(Signature)
 (P. D. Mandapure)
 Engineer In Chief, MMRDA.

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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Annexure 500

मुंबई महानगर प्रदेश विकास प्राधिकरण
MUMBAI METROPOLITAN REGION
DEVELOPMENT AUTHORITY

No. MMRDA/MTHL/Forest clearance/Stage-I/Conditions/pending issues/16 Date: 29/07/2016

To,
The Secretary (Forests), GoM
4th floor, Main Bldg. Mantralaya,
Mumbai 400032
Fax: 22023624.

Sub: Mumbai Trans Harbour Link project.
-- Declaration of Thane creek bird sanctuary as conditions stipulated in the Stage-I approval to the MTHL project.

Ref: 1) MoEF's Stage-I approval to diversion of forest for MTHL project dated 22.01.2016.
2) Draft Notification from Govt. of Maharashtra on Thane Creek Flamingo Sanctuary issued on 05 Aug 2015.
3) MMRDA's letter to Secretary Forests, GOM dated 15.02.2016 and dated 07/07/2016.

Sir,

MMRDA had applied to Forest Deptt. / MoEF for approval for diversion of 47.417 ha forest land for use for construction of the proposed Mumbai Trans Harbour Link (MTHL) project.

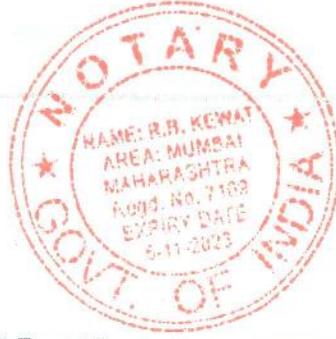
2. MoEF has accorded Stage-I, (in-principle) approval to diversion of 47.417 ha forest land falling in the Right of Way (ROW) of MTHL project vide their letter dated 22.01.2016 subject to terms & conditions mentioned therein applicable to such category of the project. Some of the conditions mentioned therein are to be complied with the help of Forest Department of the State Govt.

3. MMRDA has requested Forest Department vide this office letter addressed to you dated 15.02.2016 for providing plans and estimates for mitigation measures like conservation of forests, mangroves, wildlife etc as per the requirement of MoEF to facilitate MMRDA for further actions to apply for Stage-II clearance.

4. The issue of conservation of Flamingo birds was considered while awarding the stage-I forest clearance to MTHL project. Earlier, the Forest department had issued a draft notification on 05 Aug 2015 declaring specified Thane creek with about 16.90 ha area as Thane Creek Flamingo Sanctuary. While sanctioning the Stage-I clearance, MoEF has stipulated in condition no. (xi) that " Final notification for declaration of the area of 16.90 sq.km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval".

Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051.

OFF : 2659 1234 EPABX : 2659 0001 / 4000 • FAX : 2659 1112 / 2659 1264 • WEB SITE : <http://www.mmrda.maharashtra.gov.in>



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5. During the review meeting held with Forest Deptt., it is understood that, the process of obtaining suggestions and objections on the draft notification on **Thane Creek Flamingo Sanctuary** is undertaken by the Collector, Mumbai Suburb. As GOM has decided to implement MTHL project on fast track, the process of final notification needs to be expedited. Therefore, the Forest Department is requested to expedite the process of final notification of Thane Creek Flamingo Sanctuary on priority.

6. Forest Department is also requested to expedite other pending compliances of the conditions mentioned above.

Yours faithfully,

(U.P.S. Madan)

Metropolitan Commissioner

Copy for information to:

- i) **The Principal Chief Conservator of Forest (Wild Life)**, Van Bhavan, Ramgiri Road, Civil Lines, Nagpur- 440001 pccfwlnp@mahaforest.gov.in
- ii) **The APCCF and Nodal Officer**, Maharashtra State, 1st floor, B-Wing, Van Bhavan, Civil Lines, Nagpur 440001. e-Mail: apccfnodal@mahaforest.gov.in
- iii) **The Collector, Mumbai Suburbs, Bandra (East) Mumbai 400051** with a request to expeditiously complete the formalities in issuing final notification of Thane Creek Flamingo Sanctuary.
- iv) **The Chief Conservator of Forest (Mangroves), Mumbai.**
e-Mail: ccfmumbai@gmail.com



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मुंबई महानगर प्रदेश विकास प्राधिकरण
MUMBAI METROPOLITAN REGION
DEVELOPMENT AUTHORITY

No. MMRDA/MTHL/Forest clearance/Stage-I/Conditions/pending issues/16 Date: 07/07/2016

To,
The Secretary (Forests), GoM
4th floor, Main Bldg. Mantralaya,
Mumbai 400032
Fax: 22023624.

Sub: Mumbai Trans Harbour Link project.
-- Expediting compliances pending with Forest Department on the terms and conditions stipulated in the Stage-I approval to the project.

Ref: 1) MoEF's Stage-I approval to diversion of forest for MTHL project dated 22.01.2016.
2) Chief Secretary, GOM's letter to Secretary, MoEF dated 01.02.2016.
3) MMRDA's letter to Secretary Forests, GOM dated 15.02.2016.
4) Minutes of meeting held in MMRDA with CCF (Thane) and CCF (Mangrove Cell) on 02.03.2016.
5) Forest Department GOM's letter to MoEF dated 28.04.2016 requesting deletion of NGT related condition.

Sir,

- Govt. of Maharashtra has appointed MMRDA as implementing agency for proposed Mumbai Trans Harbour Link (MTHL) project.
2. MoEF has accorded Stage-I (in-principle) approval to diversion of 47.417 ha forest land falling in Right of Way (ROW) of MTHL project vide their letter dated 22.01.2016 subject to terms & conditions mentioned therein applicable to such category of the project.
 3. Some of the conditions mentioned therein are to be complied with the help of Forest Department of the State Govt. MMRDA has requested the Forest Department vide this office letter addressed to you dated 15.02.2016, for providing plans and estimates for mitigation measures like conservation of forests, mangroves, wildlife etc as per the requirement of MoEF to facilitate MMRDA for further actions to apply for Stage-II clearance. MMRDA has paid Forest Department Rs. 2,14,03,323/- towards cost of plantation and Rs. 4,45,24,563/- towards NPV of forest land on 22.03.2016. Accordingly, the DCF, Alibag has reported that this amount is transferred to Compensatory Afforestation Fund (CAF) Maharashtra on 31.03.2016.
 4. Meanwhile, a meeting was held on 02.03.2016 in MMRDA office with CCF (Thane) and CCF (Mangrove Cell) Mumbai to expedite the compliances pending with Forest Department. Both CCFs have agreed to resolve the pending issues in their jurisdiction at the earliest.
 5. Records of 47.417 ha Non-forest land from 3 villages in Raigad district are mutated in favour of the State Forest Department. As the joint measurements of land in Morbe, Tal. Panvel is still pending with District Land Record office, handing over of land is in balance. MMRDA is following this issue with the Collector Raigad and will get it resolved at the earliest.

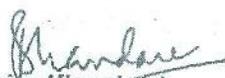
Yes



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6. DCF Alibag has prepared Plans & Estimate for providing artificial nests and comprehensive soil conservation measures amounting Rs. 62,50,000/- and communicated MMRDA for funds vide letter dated 24.04.2016 (received on 25.05.2016). The payment to forest department is in process.
7. Similarly, CCF (Mangrove Cell) has instructed their field offices to prepare the Plans and Estimates for compensatory mangrove plantation on 223 Ha area. Accordingly, MMRDA has received proposal for plantation on 30 ha area estimating Rs. 49,59,822/- and MMRDA has made the payment to CCF (Mangrove Cell) on 09.05.2016. MMRDA has requested to forward estimate of balance area expeditiously.
8. MMRDA has requested Chief Wildlife Warden of the State vide letter dated 20.06.2016 to prepare the plans and estimates for preservation of flora and fauna of the area and implementation.
9. MMRDA has appointed Adv. Saket Mone for legal matters in obtaining permission from Hon'ble High Court for cutting of mangroves pursuant to order in PIL 87/2006. Date of first hearing is scheduled on 15.07.2016.
10. The major 5 issues pending in compliance that need to be decided at State Govt. Level are.
 - i) Confirmation that, prior approval of NGT to proposal of diversion of forest is not applicable to MTHL project, as the Eco-Sensitive Zone of Karnala Birds Sanctuary is notified and MTHL project falls outside of it. Forest Department GOM has already sent a letter to MoEF dated 28.04.2016 requesting deletion of NGT related condition. The confirmation is awaited.
 - ii) One of the requirements noted in the forest diversion clearance, Final notification for declaration of the area of 16.90 sq.km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval.
 - iii) Preparing a Mangrove and Marine Biodiversity Conservation Plan.
 - iv) BNHS has suggested and accepted by SBWL to protect the Important Bird Areas (IBA) on the North side of alignment as an alternative shelter for flamgos / Migratory Birds during the construction of MTHL work.
 - v) To develop the nature interpretation centre as required under CRZ clearance.
11. Forest Department is requested to expedite pending compliances to the conditions mentioned above.

Yours faithfully,


(Sanjay Khandare)

Addl. Metropolitan Commissioner

Copy for information to:

- i) The Principal Chief Conservator of Forest (Wild Life), Van Bhavan, Ramgiri Road, Civil Lines, Nagpur- 440001 pccfwlmgp@mahaforest.gov.in
- ii) The APCCF and Nodal Officer, Maharashtra State, 1st floor, B-Wing, Van Bhavan, Civil Lines, Nagpur 440001. e-Mail: apccfnodal@mahaforest.gov.in
- iii) The Chief Conservator of Forest, Thane. e-Mail: ccfthane@gmail.com
- iv) The Chief Conservator of Forest (Mangroves), Mumbai. e-Mail: ccfmmumbai@gmail.com





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मुंबई महानगर प्रदेश विकास प्राधिकरण
MUMBAI METROPOLITAN REGION
DEVELOPMENT AUTHORITY

No. MMRDA/MTHL/Forest clearance/16

Date: 15/02/2016

To,
The Secretary (Forests), GoM
4th floor, Main bldg. Mantralaya,
Mumbai 400032
Fax: 22023624.

Sub: Diversion of forest for the proposed Mumbai Trans Harbour Link project.
— Compliance of the remarks raised by Forest Advisory Committee (FAC) in meeting held on 31.12.2015.

Ref: 1) Minutes of 10th meeting of State Board of Wild Life held on 04.12.2015
2) MMRDA's DO letter to Secretary, MoEF dated 19.01.2016.
3) MoEF's Stage-I approval to diversion of forest for MTHL project dated 22.01.2016.

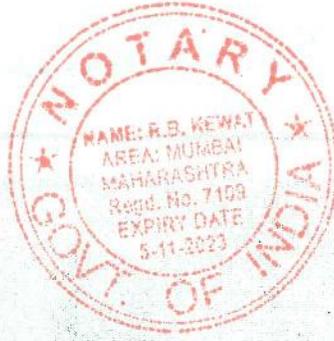
Sir,

You are aware that, Govt. of Maharashtra has appointed MMRDA as implementing agency for proposed Mumbai Trans Harbour Link (MTHL) project.

2. MoEF has accorded Stage-I (In-principle) approval to diversion of 47.417 ha forest land falling in Right of Way (ROW) of MTHL project vide their letter dated 22.01.2016 subject to terms & conditions mentioned therein applicable to such category of the project.

3. Some of the conditions mentioned therein are to be complied with the help of Forest Department/State Govt. These conditions, along with action to be taken in this regard, are enlisted in Annexure-I attached herewith for your ready reference. **As such, the Forest department is requested to expedite compliance to the conditions mentioned in Annexure-I (enclosed herewith)** which includes, activities such as preparation of plans and estimate for mitigation measures for conservation of forests, mangroves, wildlife etc to the requirement of MoEF and to communicate to MMRDA for further actions.

4. As regards the condition no. (viii) in the MoEF's order about taking approval of NGT to forest diversion proposal, it is felt that it will be only applicable if it is impacting any area within 10 km radius of protected forest area. In accordance with final notification issued for Karnala Birds Sanctuary, MTHL project is outside the notified eco-sensitive zone. Since, MTHL alignment will now be outside of the eco-sensitive zone of Karnala Birds Sanctuary, it is assumed that there is no specific requirement for approval of NGT. Hence, confirmation is

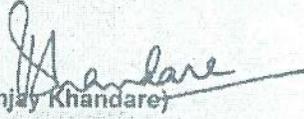


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requested that taking approval of NGT is not required now as the project is not impacting the eco-sensitive zone of Karnala Birds Sanctuary.

Yours faithfully,

Encl: Annexure-I


(Sanjay Khandare)

Addl. Metropolitan Commissioner

Copy for information to:

- i) The APCCF and Nodal Officer, Maharashtra State, 1st floor, B-Wing, Van Bhavan, Civil Lines, Nagpur 440001. e-Mail: apccfnodal@mahaforest.com
- ii) The Collector, Raigad District, Collector's Office Alibaug, Raigad - 402 201
e-Mail: Collector.Raigad@maharashtra.gov.in
- iii) The Chief Conservator of Forest, Thane. e-Mail: ccfthane@gmail.com
- iv) The Chief Conservator of Forest (Mangroves), Mumbai.
e-Mail: ccfmmumbai@gmail.com
- v) The Dy. Conservator of Forest, Alibag. e-Mail: dcfalibag@gmail.com



Annexure- I

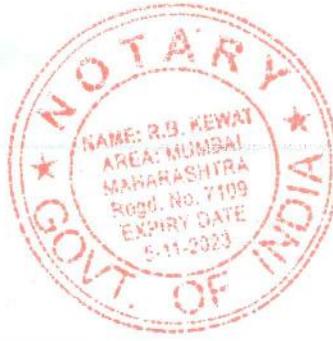
Mumbai Trans Harbour Link

Action plan for compliance of terms and conditions stipulated in the Forest Clearance

Sr. No.	Points of MoEF (no. & details)	Details	Action to be taken	Concerned department
1)	ii) Compensatory afforestation over the non-forest land equal in extent to the forest land being diverted shall be raised and maintained by the State Forest Department at the cost of the User Agency.	Govt of Maharashtra has allocated 47.417 ha non-forest land for CA in Raigad District. Possession of CA land to be taken by Forest department from Collector Raigad. Payments to Revenue Dept.: NPV of non-forest land - Rs. 1,51,60,711/- As conveyed by the Collector, Raigad vide letter dated 26/03/2013.	Request to the Forest Dept. to take possession of CA land, communicate cost of plantation.	MMRDA Collector, Raigad Forest Dept.
2)	iii) The land identified for the purpose of CA shall be clearly depicted on a Survey of India topo sheet of 1:50,000 scale.	Forest Dept. has shown purpose land of CA in Topo sheet of Survey of India. Confirmation to be obtained.	Request to the Forest Dept. for required information,	Forest Dept.
3)	iv) The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	Payments to Forest Dept.: Total Cost of plantation for CA - Rs. 2,14,03,323/- As conveyed by the DCF, Alibag vide letter dated 01/02/2016 Note: Cost of plantation is updated by Forest department to current rates. Cost of plantation includes maintaining up to 10 years	i) Request Forest Dept. to communicate present cost of plantation ii) Payment to Forest Dept	Forest Dept. MMRDA
4)	v) The State Government shall charge the Net Present Value (NPV) of forest land being diverted under this proposal	Payments to Forest Dept.: NPV of forest 47.417 land - Rs. 4,45,24,563/- As conveyed by the DCF, Alibag vide letter	Payment to Forest Dept	Forest Dept. and MMRDA



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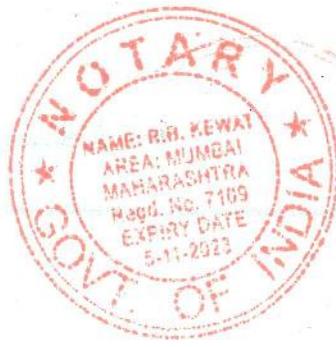
	from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No.5.3/2007-FC dated 05.02.2009 in this regard.	dated 01/02/2016		
5)	vi) At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.	MMRDA's undertaking to Forest Dept in this regard is to be submitted	Prescribed format for undertaking is to be obtained from Forest Dept.	Forest Deptt. & MMRDA
6)	vii) All the funds received from the User Agency under the project, shall be transferred to Ad-hoc CAMPA in the Saving Bank Account pertaining to the State concerned.	Clear guidelines from Forest department to which head of account the funds are to be deposited	Required information is to be obtained from Forest Dept.	Forest Deptt. & MMRDA
7)	viii) The user agency shall take prior permission from Hon'ble National Green Tribunal before issue of order for diversion of forest land in accordance with the Hon'ble Mumbai High Court, Nagpur Bench orders dated 27/04/2005 and 07/06/2006 in Writ Petition no. 1277/200 as per which permission of Hon'ble High Court is necessary for taking up projects and activities in forest areas within 10 Km from protected	As the Eco-Sensitive Zone of Karnala Birds Sanctuary is notified and MTHL project falls outside of it, the applicability of this condition need to be verified	i) As MTHL project is out of notified eco-sensitive zone of Karnal Birds Sanctuary, the Forest Dept. need to confirm on applicability of condition to obtain approval of Hon'ble NGT to the forest diversion proposal.	Forest Dept

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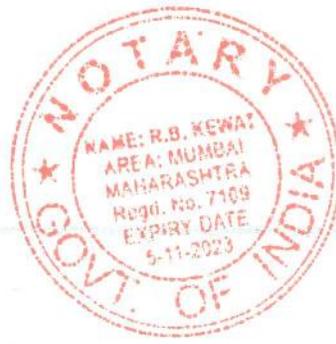
<p>areas in accordance with Accordingly, this condition may be stipulated in the in-principle approval.</p>	<p>ii) If required, MMRDA has to obtain approval of Hon'ble NGT.</p>	<p>MMRDA</p>
<p>8) The State government/ MMRDA shall implement the mitigation measures recommended by the BNHS as modified by the State Board for Wild Life, at the project cost. The state government shall identify the recommendations which are to be implemented by the state forest department, if any and cost of such activities shall be deposited with Ad-hoc CAMPA. For the activities to be taken activities will be taken up at the project cost.</p>	<p>The mitigation measures suggested by BNHS are as follows: a) Utmost care should be taken to ensure that mangroves and mudflats on either side of the bridge are not disturbed. b) Monitoring program: Habitat quality assessment and monitoring of the conservation/mitigation measures during construction and 5 yrs after completion is necessary. c) Mud flat restoration program: Mudflat maintenance is a complex subject requiring long term monitoring and intervention. A corpus fund to be allocated towards the same. BNHS is willing to assist MMRDA in implementing the mudflat restoration program upon completion of the project. d) Developing walkways around mangroves at Sewri bay: BNHS will assist in design & development of walkway on the north side of the jetty for tourists. e) Setting of integrated effluent treatment plants in the region.</p>	<p>Forest Dept.</p> <p>MMRDA</p> <p>MMRDA</p> <p>MMRDA</p>

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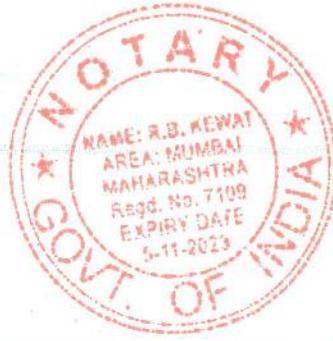
9)	xi) Final notification for declaration of the area of 16.90 sq.km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval. MMRDA shall contribute in establishment and management of the sanctuary, modalities for which shall be worked out by the state government.	Final notification on Thane Creek Birds Sanctuary is matter pertains to domain of Forest Dept.	setting of effluent treatment plant in the region as suggested by BNHS.	Forest
10)	xii) Maharashtra Forest Department, through its Mangroves and Marine Biodiversity Conservation Foundation shall prepare a Mangrove and Marine Biodiversity Conservation Plan which shall be implemented at the project cost.	Forest Dept. to prepare a Mangrove and Marine Biodiversity Conservation Plan. MMRDA has already requested CCF (Mangroves) Mumbai to prepare plan for mangrove plantation and implementation for the mangrove area falling in the alignment of MTHL. MMRDA agreed to provide funds to Forest Dept. basis of the plans and estimate approved by them.	i) Forest Dept to prepare plans and estimate required for Mangrove and Marine Biodiversity Conservation Plan. ii) MMRDA to provide funds for mangrove plantation.	Forest Dept. MMRDA
11)	xiv) The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.	The CRZ clearance to the project is re-awarded by MoEF on 22.01.2016. MTHL project requires only CRZ clearance and Environmental Clearance is not required.	i) Forest Dept needs to confirm in this regard..	Forest Dept.

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<p>12)</p>	<p>xxii) The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees are to be cleared in this project. Birds nests artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being diverted for the project.</p>	<p>State Board of Wildlife has recommended that MMRDA shall provide fund about 2% of project cost to Forest department for implementation of conservation of mangroves, birds habitation, forests. MMRDA has agreed to provide funds to Forest department basis on approved estimates. And on approval of UDD of Govt of Maharashtra. The total of all the payments to be given to Forest department shall be part of conservation plan and limited to max. 2% of project cost.</p>	<p>i) Forest Dept need to provide the approved plans and estimates to MMRDA and implement avifauna maintenance program on receipt of funds.</p>	<p>Forest Dept. & MMRDA</p>
<p>13)</p>	<p>xxv) Wherever possible and technically feasible, the User Agency shall undertake afforestation measures along the roads within the area diverted under this approval, in consultation with the State Forest Department at the project cost.</p>	<p>General condition</p>	<p>i) This condition need to be incorporated in contract document of MTHL work. ii) However, Forest Deptt. Is requested to propose specifications for the plantation in this regards.</p>	<p>MMRDA & Forest Deptt.</p>
<p>14)</p>	<p>xxvi) The reclamation of quarry should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed.</p>	<p>General condition</p>	<p>i) This condition need to be incorporated in contract document of MTHL work. ii) Project specific guidelines are to be obtained from Forest Department.</p>	<p>MMRDA Forest Dept</p>

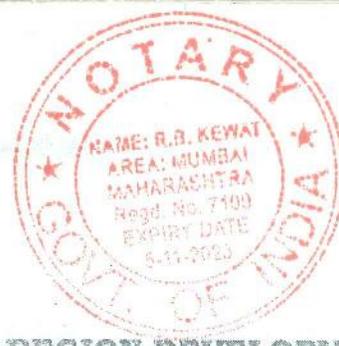
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15)	<p>xxix) The User Agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department.</p>	General condition	<p>i) This condition need to be incorporated in contract document of MTHL work. ii) Project specific guidelines are to be obtained from Forest Department.</p>	MMRDA Forest Dept.
16)	<p>xxi) The User Agency will assist the State Government in preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting/rookeries of species like birds of prey, herons, storks, hornbills, etc., are to be destroyed, alternative structure shall be provided and the trees transplanted.</p>	Same as point no. VII	<p>Requires Plans & estimates from Forest Dept.</p>	Forest Dept.

U/S

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

512

Annexure- 17

No. ED/MTHL/Forest Clearance/Condition (xi)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xi) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to contribute in establishment and management of the sanctuary, modalities for which shall be worked out by the state government which are to be implemented through State Forest Department. at the project cost".

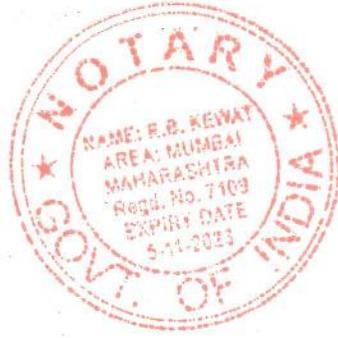
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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Annexure - 18

514



MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

No. ED/MTHL/CCF Mangroves/Payment/16

Engineering Division

Date: 09/05/2016.

To

The Chief Conservator of Forests (Mangroves),
A-Wing, 2nd Floor, SRA Building,
Anant Kanekar Marg, Bandra (E),
Mumbai -400051.

Sub: Mumbai Trans Harbour link

- Deposition of payment to for compensatory plantation of mangroves on 30 ha area

- Ref: 1) Your letter dated 30.12.2015 regarding identifying 223 ha area for compensatory mangrove plantation for MTHL project
2) Your letter dated 16.03.2016 raising demand of funds for plantation on 30 ha area

You are aware that, MMRDA has been assigned the task of implementation of Mumbai Trans Harbour Link (MTHL) by the Govt. of Maharashtra. The total diversion of forest area comprises to 47.4170 ha. in this project.

In this regard, MMRDA has requested you vide T. O. letters dated 17/04/2013, 26.08.2013 and 29.09.2015 to prepare a mangrove plantation program for the area likely to be affected due to construction of MTHL bridge structure. The details of mangrove affected land admeasuring 38.58 Ha were submitted

2. Accordingly, you have communicated to MMRDA vide their letter dated 30.12.2015 that you have identified suitable land parcels admeasuring total about 223 ha in Palghar, Thane, Mumbai Suburb and Ratnagiri forest area under your jurisdiction for proposed compensatory mangrove plantation related to MTHL project.

5. Pursuant to the your demand for funds raised amounting Rs. 49,59,822/- towards compensatory mangrove plantation on 30 ha area in the letter dated 16.03.2016 for year 2015-16 and pre-monsoon-preparation, please find enclosed payment by cheque no. 217917 dated 04.05.2016 of amount Rs. 49,59,822/- (drawn from Bank of Maharashtra).

Acknowledge / receipt for the same is requested. You are also requested forward the plans and estimate for funds for the balance mangrove plantation contemplated in MTHL project at the earliest please.

Yours Faithfully.

M. H. Paranjape
(M. H. Paranjape)
Executive Engineer

Encl: Cheque no. 217917 dated 04.05 2016 (in Original)

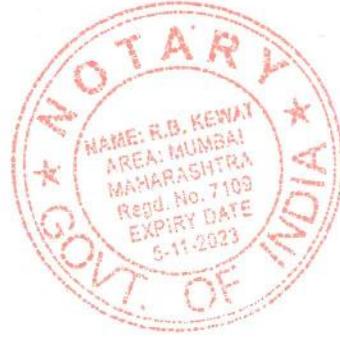
Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 - FAX : 2659 1264 - WEB SITE : <https://mmrda.maharashtra.gov.in>

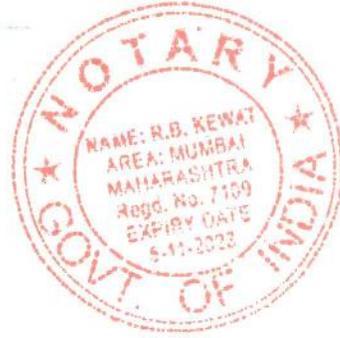
Received
Cheque no 217917
on 4/5/2016

Received
on 4/5/2016
Chief Conservator of Forests (Mangroves)
Kandahvan Cell, Mumbai

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बंदरा (पूर्व), मुंबई - 400 051
BANDRA (EAST), MUMBAI - 400 051,
IFSC MAHB0000164

JAD
END

Valid For Three Months From The Date Of Issue

0 4 P 5 2 0 1 6
D D M M Y Y Y Y

Ac Payed Only
Not Negotiable
Pay अदा करें

CHIEF CONSERVATOR OF FOREST, MANGROVES CELL, MUMBAI

Or Order

वा उनके आदेशपर

Rupees रुपये **Forty Nine Lakh Fifty Nine Thousand Eight Hundred Twenty
Two Only**

अदा करें।

₹ ****49,59,822.00**

चाना नं.
Ac No. **20045301020**

CBS

For MUMBAI METROPOLITAN REGION
DEVELOPMENT AUTHORITY (MMRDA)

PAYABLE AT PAR AT ALL BRANCHES

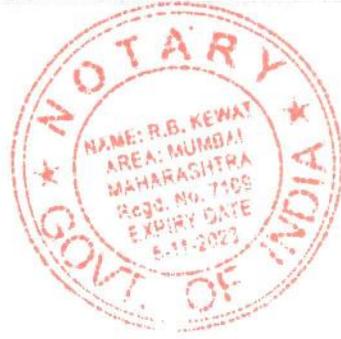
R/hansi
Authorised Signatory

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Authorised Signatory
Please Sign Here

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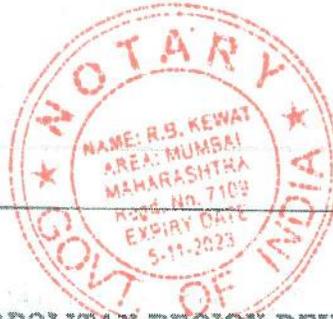
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Annexure 518/19



MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

No ED/MTHL/CCF Mangroves/Balance payment/16

Engineering Division
Date: 17/10/2016

To
 The Chief Conservator of Forests (Mangroves),
 A-Wing, 2nd Floor, SRA Building,
 Anant Kanekar Marg Bandra (E),
 Mumbai -400051.

Sub: Mumbai Trans Harbour link

Deposition of balance payment to for compensatory plantation of mangroves on 170 ha area and maintaining all 200 ha plantation.

- Ref: 1) Your letter dated 16.03.2016 raising demand of funds for plantation on 30 ha area
 2) Payment for 30 ha plantation made by MMRDA vide T.O. letter dated 09.05.2016
 3) Your letter dated 20.09.2016 regarding cost of balance 170 ha area and maintenance of all 200 ha for compensatory mangrove plantation for MTHL project.

Sir,

MMRDA had requested you to prepare a mangrove plantation program for the area likely to be affected due to construction of MTHL bridge structure. The details of mangrove affected land admeasuring 38.58 Ha were submitted. For the compensatory mangrove plantation related to MTHL project, you have identified suitable land parcels in Palghar, Thane, Mumbai Suburb and Rainagiri forest area under your jurisdiction.

2. This office has received your letter dated 20.09.2016 referring the subject matter and this office has noted that the mangrove plantation area is revised to total 200 ha.
3. Pursuant to your demand letter, MMRDA had already deposited Rs. 49,59,822/- vide T.O. letter dated 09.05.2016 towards plantation on 30 ha area.
4. Now, you have raised demand of Rs. 4,56,29,600/- towards payment for balance compensatory plantation of mangroves on 170 ha area and maintaining all 200 ha plantation over period of next 4 years. Please find enclosed payment by cheque no. 216609 dated 13.10.2016 of amount Rs. 4,56,29,600/- (drawn from Bank of Maharashtra). Acknowledge / receipt for the same is requested.
5. In view to fulfill auditory requirements, you are requested to submit;
 - i) Plans and estimate for all 200 ha, mangrove plantation and maintenance for next 4 years for MMRDA's record purpose.
 - ii) Quarterly progress report
 - iii) Quarterly Utilization Certificate on use of funds.

Yours Faithfully,

(Signature)
 (M. H. Paranjape)
 Executive Engineer

Encl: Cheque no 216609 dated 13.10.2016 (In Original)

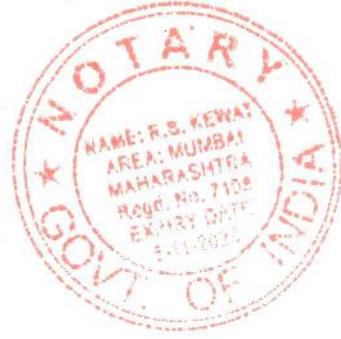
(Signature)
 17/10/2016
 12-10-16
 लिपीक
 मुख्य वनसंरक्षक (मॅंग्रोव्ह)
 कांदळवन कक्षा, मुंबई.

Bandra - Kuria Complex, Bandra (East), Mumbai - 400 051.

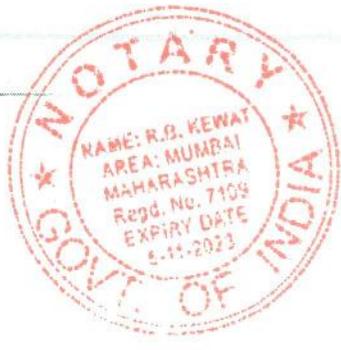
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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13/10/2016
D M Y Y Y Y

00164-MUMBAI BANDRA EAST
CHIEF CONSERVATOR OF FORESTMANGROVES

216609
श्री या लाले अर्धरा व/OR ORDER

ON DEMAND PAY CELL-MUMBAI
RUPEES

Four Crore Fifty-Six Lakh-Twenty
Nine Thousand Six Hundred only.

₹ 4,56,29,600.00

अर्धरा लाले FOR VALUE RECEIVED

बँक ऑफ मॅट्रो बँक ऑफ महाराष्ट्र



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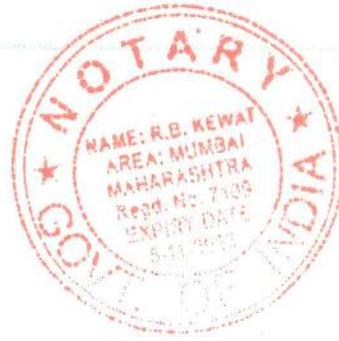
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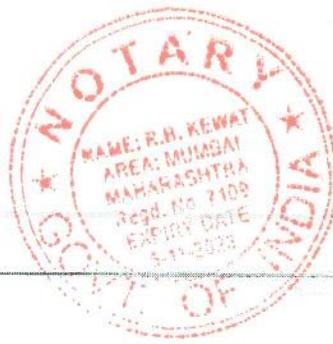
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Annexure 522 20
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Office of the Chief Conservator of Forests, Mangrove Cell, Mumbai.

S.R.A.Bldg, A-wing, 2nd Floor, Anant Kanekar Marg, Bandra (East), Mumbai 400 051.

Tel-fax 022- 26591586, E-mail: ccfmumbai@gmail.com/ccfmangrove@mahaforest.gov.in

Desk-6/Plan/ 2756/16-17
Bandra, Mumbai dt. 19/01/2017.

Handwritten notes in a box: 4155, 20/11/2017

To
The Additional Metropolitan Commissioner-II,
MMRDA,
Bandra-Kurla Complex,
Mumbai.

Sub:-Funding for mangrove and marine biodiversity conservation plan as a mitigation measure for the Mumbai Trans Harbour Link

Ref:-Govt. of India's letter F. No. 89/2013-FC dated 22nd January 2016.

Ame-2

Sir,

Your kind attention is invited to the in-principle approval given to the Mumbai Trans-Harbour Link, by the Forest advisory Committee, cited as Ref (1). In para xii of the above approval, it was directed that the Maharashtra Forest Department, through its Mangrove and Marine Biodiversity Conservation Foundation (or Mangrove Foundation) should prepare a Mangrove and Marine Biodiversity Conservation Plan, which should be implemented at the project cost. Accordingly, the Mangrove Foundation has prepared two separate plans, one for 'Mangrove Conservation' and another for 'Marine Biodiversity Conservation', which are enclosed with this letter. These documents are prepared after extensive field survey and study of available information on the coastal and marine biodiversity of Mumbai Metropolitan Region.

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The contribution of MMRDA for the Mangrove Conservation Plan is expected to be Rs. 51.31 crores (including Rs. 10 crore for the Interpretation Centre) and that for Marine Biodiversity Conservation Plan will be Rs. 10.05 crores. In addition to this, a lumpsum contribution of Rs. 25 crores to the Corpus Fund of the Mangrove and Marine Biodiversity Conservation Foundation is also proposed towards partial cost of maintenance of the facilities created under the above two plans. The expected contribution from MMRDA is summarised as below:

Box with handwritten text: Addl. M.C. (2)'s Office, No. 68, Date 20/01/2017

Sl. No.	Component	Cost (Rs. Crores)
1	Mangrove Conservation Plan	41.31
2	Marine Interpretation Centre at Airolli	10.00
3	Marine Biodiversity Conservation Plan	10.05
4	Contribution towards Corpus Fund of Mangrove and Marine Biodiversity Conservation Foundation	25.00
	Total	86.31

Handwritten notes: 28-1-17, 2554

You are requested to release the funds to the Mangrove and Marine Biodiversity Conservation Foundation at the earliest.

Sincerely Yours,

N. Vasudevan

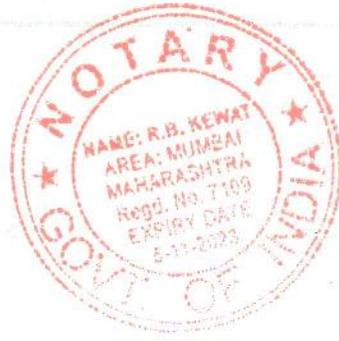
N. Vasudevan

Chief Conservator of Forests,
Mangrove Cell, Mumbai

Handwritten signatures and initials: 287, 251, SE (SVC), SEC APN

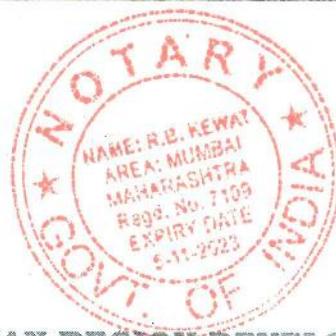
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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-21

No. ED/MTHL/Forest Clearance/Condition (xii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xii) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to provide funds for the implementation of the various components of mangroves and Marine Biodiversity Conservation Plan as submitted by the Maharashtra Forest Department, through its **Mangroves and Marine Biodiversity Conservation Foundation** under C.C.F. Mangroves at the project cost".

(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

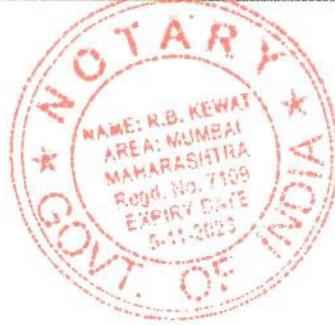
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure – 22

No. ED/MTHL/Forest Clearance/Condition (xiii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xiii) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to bear the additional amount of Compensatory Afforestation at other location in lieu of Morbe land, if so determined as per the final decision from the Forest Department in future.

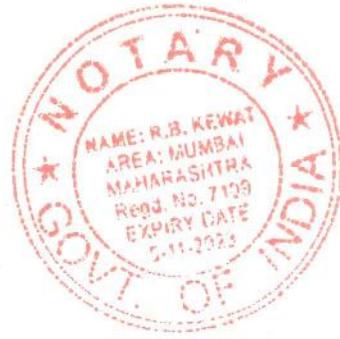
M. H. Paranjape
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

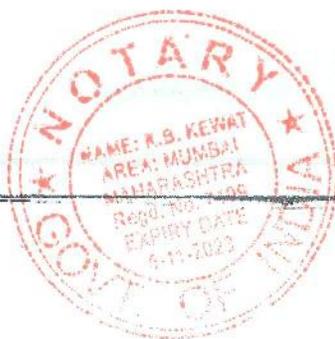
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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Annexure 528

No.11-65/2012-IA.III
 Ministry of Environment, Forest & Climate Change
 Government of India
 IA-III Division

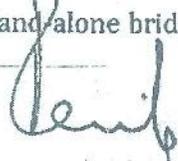
Indira Paryavaran Bhawan
 Jor Bagh
 New Delhi.

March 21, 2016

OFFICE MEMORANDUM

Mumbai Trans-Harbour Link (MTHL) project was accorded clearance under CRZ Notification, 2011 vide order of even number dated 25.1.2016. The project proponent, i.e., Mumbai Metropolitan Region Development Authority (MMRDA) vide their letter number ED/MTHL/CRZ clearance/16/2 dated 9.3.2016 has sought clarification as to whether the said project requires environmental clearance (EC) under EIA Notification, 2006.

The subject matter has been examined with specific reference to the orders of National Green Tribunal (Western Zone) Bench in Pune dated 15.10.2015 in Appeal No. 4/2013. MTHL project envisages the construction of bridges. The bridges fall in the category of 'infrastructure projects'. The EIA Notification, 2006 in category 7 describes the infrastructure entities requiring prior EC under the heading "Physical infrastructure including Environmental Services" where stand-alone bridges do not find a mention. Item No. 8 of the Schedule to EIA Notification, 2006 is specifically for building, construction, township and area development projects, and bridges do not form part of these activities. Accordingly, it is clarified that there is no necessity for prior EC for stand-alone bridges under EIA Notification, 2006.


 (Bishwanath Sinha)
 Joint Secretary
 Tel: 24695274

Additional Metropolitan Commissioner-II
 MMRDA
 Bandra-Kurla Complex
 Mumbai 400051





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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure - 24

No. ED/MTHL/Forest Clearance/Condition (xv)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xv) laid down in the in-principle approval of MoEF by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the Project Authority, MMRDA agrees to fulfill the condition of "No labour camp shall be established on the forest land" during implementation of the project to the requirements of MoEF.

(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPAGX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure – 25

No. ED/MTHL/Forest Clearance/Condition (xvi)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

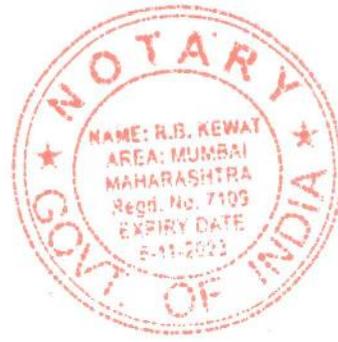
As per condition no. (xvi) laid down in the in-principle approval of MoEF by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to fulfill the condition of "The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas" during implementation of the project to the requirements of MoEF.

(M. H. Paranjape)

Executive Engineer, MTHL

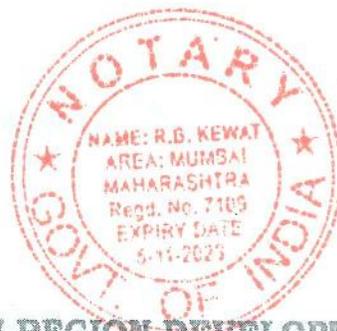
Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure – 26

No. ED/MTHL/Forest Clearance/Condition (xviii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xviii) laid down in the in-principle approval by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition of "The layout plan of the proposal shall not be changed without the prior approval of the Central Government" during implementation of the project to the requirements of MoEF.

(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kuria Complex, Bandra (East), Mumbai - 400 051.

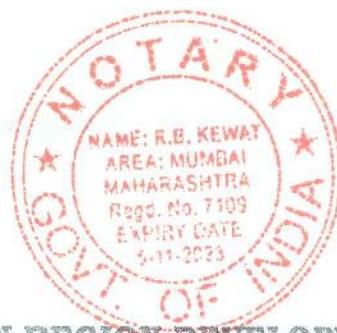
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

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Annexure – 27

No. ED/MTHL/Forest Clearance/Condition (xix)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xix) laid down in the in-principle approval of MoEF given by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to fulfill the condition of "The forest land shall not be used for any purpose other than that specified in the proposal" during implementation of the project to the requirements of MoEF.

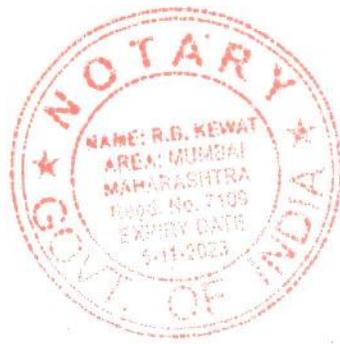
M. H. Paranjape
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

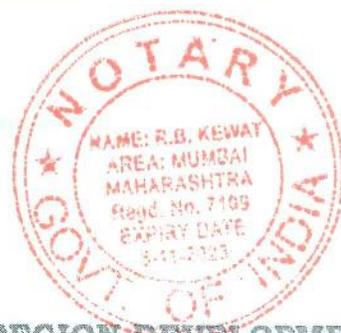
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-28

No. ED/MTHL/Forest Clearance/Condition (xx)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xx) laid down in the in-principle approval of MoEF given by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to fulfill the condition of "The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government" during implementation of the project to the requirements of MoEF.

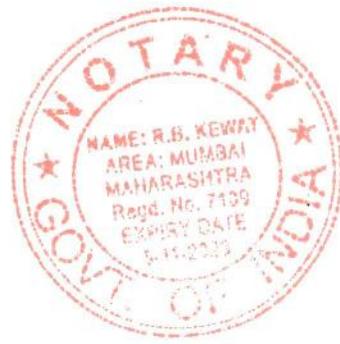
(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



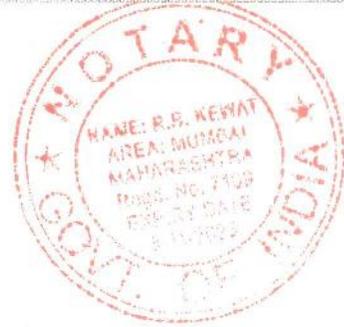
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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



Annexure-29

No. ED/MTHL/Forest Clearance/Condition (xxi)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxi) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to fulfill the condition of "No damage to the flora and fauna of the adjoining area shall be caused" during implementation of the project to the requirements of MoEF.

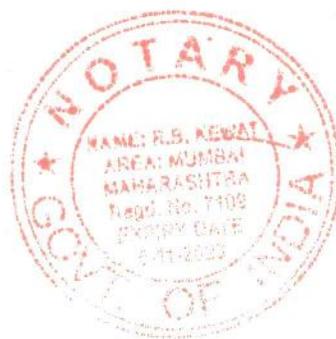
(M. H. Paranjape)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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Annexure 5420

AGENCY COPY	
NEFT / RTGS CHALLAN for Ad-HOC CAMPA	
Date : 26-10-2016	
Agency Name.	Mumbai Metropolitan Regional Development Authority
Application No.	ROAD33082013734
Location.	MAHARASHTRA
Address.	Plot No. R-5,6 & 12, E-Block, Bandra-Kurla Complex Mumbai (Suburban)
Amount(in Rs)	6250000/-
Amount in Words : Sixty-Two Lakh Fifty Thousand Rupees Only	
NEFT/RTGS to be made as per following details;	
Beneficiary Name:	MAHARASHTRA CAMPA
IFSC Code:	CORP000633
Pay to Account No.	15078ROAD33082013734
Bank Name & Address:	Corporation Bank FCS Bangalore 21/1, 3rd floor Jellita Towers Mission Road Bangalore -560027
• This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only	

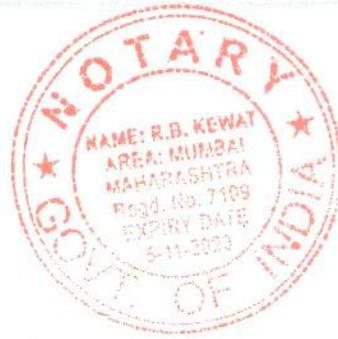
BANK COPY	
NEFT / RTGS CHALLAN for Ad-HOC CAMPA	
Date : 26-10-2016	
Agency Name.	Mumbai Metropolitan Regional Development Authority
Application No.	ROAD33082013734
Location.	MAHARASHTRA
Address:	Plot No. R-5,6 & 12, E-Block, Bandra-Kurla Complex Mumbai (Suburban)
Amount(in Rs)	6250000/-
Amount in Words : Sixty-Two Lakh Fifty Thousand Rupees Only	
NEFT/RTGS to be made as per following details;	
Beneficiary Name:	MAHARASHTRA CAMPA
IFSC Code:	CORP000633
Pay to Account No.	15078ROAD33082013734
Bank Name & Address:	Corporation Bank FCS Bangalore 21/1, 3rd floor Jellita Towers Mission Road Bangalore -560027
• This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only	

After making successful payment, User Agencies may send a line of confirmation through Email: helpdeskcampa@corpbank.co.in

[Signature]
EXECUTIVE ENGINEER
ENGINEERING DIVISION
B. M. R. D. A.

[Signature]

543



UKS



Annexure 54431

25/11

बँक ऑफ महाराष्ट्र

STATE METROPOLITAN REGIONAL DEVELOPMENT FUND
MUMBAI
BRANCH MUMBAI
Page No. : 7
Branch: 00 & 3-A
Drawing Power: 0.00
Statement Period: 01/11/2016 to 30/11/2016
Statement From: 12:51:59

BANK OF MAHARASHTRA
BRANCH MUMBAI EAST
BRANCH CODE: 160
IFSC Code: MUM0000159
Account No.: 60259778990
Branch: Maharashtra Development Fund
Branch Code: 09, 02, 91, 505, 0001
City: MUM
Statement Date: 01/12/2016

Post Date	Value Date	Details	Chq. No.	Debit	Credit	Balance
		BRANSET FORWARD :				17,52,74,858.88
16/11/16	16/11/16	NEFT MUMBAI0213021612 H/S Vijay Travels DR TRFR		3,41,969.00		20,94,36,827.88
16/11/16	16/11/16	NEFT MUMBAI0213021613 Mumbai Metro One P Ltd. NEFT/RTGS CBSE		29.00		20,94,36,808.88
16/11/16	16/11/16	DR TRFR		19,360.00		20,94,19,128.88
16/11/16	16/11/16	NEFT MUMBAI0213021614 H/S Grand Elixir Teav DR TRFR		5,220.00		20,98,15,807.88
16/11/16	16/11/16	NEFT MUMBAI0213021615 M/S HOTEL NEARBY DR TRFR		16,787.89		20,43,96,170.88
16/11/16	16/11/16	NEFT MUMBAI0213021616 M/S SLP Stationary Dtd 2 DR TRFR		67,310.00		20,01,46,170.88
16/11/16	16/11/16	NEFT MUMBAI0213021617 M/S SLP Stationary CBSE NEFT/RTGS CBSE		29.00		20,01,46,141.88
16/11/16	16/11/16	DR TRFR		19,170.00		19,82,16,541.88
16/11/16	16/11/16	NEFT MUMBAI0213021618 Smt. B. S. Sankarshun NEFT/RTGS CBSE		32.00		19,79,16,108.88
16/11/16	16/11/16	DR TRFR		3,01,404.00		19,79,10,075.88
16/11/16	16/11/16	NEFT MUMBAI0213021619 M/S K C Enterprises NEFT/RTGS CBSE		29.00		19,79,07,775.88
16/11/16	16/11/16	DR TRFR		1,708.00		19,78,49,875.88
16/11/16	16/11/16	NEFT MUMBAI0213021620 M/S Gold Bess Monturoling DR TRFR		18,300.00		19,78,49,875.88
16/11/16	16/11/16	NEFT MUMBAI0213021621 Indian Publishing Corporation DR TRFR		13,710.00		19,64,72,943.88
16/11/16	16/11/16	CHQ TRFR		4,13,70.00		19,64,72,943.88
16/11/16	16/11/16	TO BCC J KUMAR SNC JV TRF		8,118.00		19,64,72,943.88
16/11/16	16/11/16	DR TRFR		19,190.00		19,64,72,943.88
16/11/16	16/11/16	TRF TO 20045165772 TO HEGOLA CATERING SERVICES DR TRFR		0.00		19,64,72,943.88
16/11/16	16/11/16	TRF TO 20045165772 TO HEGOLA CATERING SERVICES		0.00		19,64,72,943.88
17/11/16	17/11/16	RELIANCE INDIA TO CL6	579292	0.00	0.00	19,64,72,943.88
17/11/16	17/11/16	RELIANCE INDIA TO CL6	579293	2,11,750.00		19,64,72,943.88
17/11/16	17/11/16	RELIANCE INDIA TO CL6	579273	700.00		19,64,72,943.88
17/11/16	17/11/16	RELIANCE INDIA TO CL6	579272	1,110.00		19,64,72,943.88
17/11/16	17/11/16	RELIANCE INDIA TO CL6	579235	2,200.00		19,64,72,943.88
17/11/16	17/11/16	RELIANCE INDIA TO CL6	579294	2,210.00		19,64,72,943.88
17/11/16	17/11/16	RELIANCE INDIA TO CL6	579290	1,325.00		19,64,72,943.88
17/11/16	17/11/16	RELIANCE INDIA TO CL6				19,64,72,943.88
17/11/16	17/11/16	VORAFORCE INDIA LIMITED BY TRF		2,05,00,000.00		19,64,72,943.88
17/11/16	17/11/16	TRGS ICIC0216111700451388 MUMBAI METROPOLITAN R				19,64,72,943.88
		CARRIED FORWARD :				19,64,72,943.88
						48,82,86,653.00

BANK OF MAHARASHTRA



BRANCH MUMBAI EAST
BRANCH CODE: 160
IFSC Code: MUM0000159
Account No.: 60259778990
Branch: Maharashtra Development Fund
Branch Code: 09, 02, 91, 505, 0001
City: MUM
Statement Date: 01/12/2016

STATE METROPOLITAN REGIONAL DEVELOPMENT FUND
MUMBAI
BRANCH MUMBAI
Page No. : 7
Branch: 00 & 3-A
Drawing Power: 0.00
Statement Period: 01/11/2016 to 30/11/2016
Statement From: 12:51:59

BRANSET FORWARD :

Account No.: 60259778990

Branch: Maharashtra Development Fund

Branch Code: 09, 02, 91, 505, 0001

City: MUM

Statement Date: 01/12/2016

Statement From: 12:51:59

Statement Period: 01/11/2016 to 30/11/2016

Drawing Power: 0.00

Page No. : 7

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City: MUM

Statement Date: 01/12/2016

Statement From: 12:51:59

Statement Period: 01/11/2016 to 30/11/2016

Drawing Power: 0.00

Page No. : 7

BRANCH MUMBAI EAST

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City: MUM

Statement Date: 01/12/2016

Statement From: 12:51:59

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Page No. : 7

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Statement Date: 01/12/2016

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Drawing Power: 0.00

Page No. : 7

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Statement Date: 01/12/2016

Statement From: 12:51:59

Statement Period: 01/11/2016 to 30/11/2016

Drawing Power: 0.00

Page No. : 7

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Statement Date: 01/12/2016

Statement From: 12:51:59

Statement Period: 01/11/2016 to 30/11/2016

Drawing Power: 0.00

Page No. : 7

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Branch: Maharashtra Development Fund

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City: MUM

Statement Date: 01/12/2016

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Statement Period: 01/11/2016 to 30/11/2016

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Statement From: 12:51:59

Statement Period: 01/11/2016 to 30/11/2016

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Statement Date: 01/12/2016

Statement From: 12:51:59

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Page No. : 7

BRANCH MUMBAI EAST

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Branch Code: 09, 02, 91, 505, 0001

City: MUM

Statement Date: 01/12/2016

Statement From: 12:51:59

Statement Period: 01/11/2016 to 30/11/2016

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BRANCH MUMBAI EAST

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IFSC Code: MUM0000159

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Branch: Maharashtra Development Fund

Branch Code: 09, 02, 91, 505, 0001

City: MUM

Statement Date: 01/12/2016

Statement From: 12:51:59

Statement Period: 01/11/2016 to 30/11/2016

Drawing Power: 0.00

Page No. : 7

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BRANCH CODE: 160

IFSC Code: MUM0000159

Account No.: 60259778990

Branch: Maharashtra Development Fund

Branch Code: 09, 02, 91, 505, 0001

City: MUM

Statement Date: 01/12/2016

Statement From: 12:51:59

Statement Period: 01/11/2016 to 30/11/2016

Drawing Power: 0.00

Page No. : 7

BRANCH MUMBAI EAST

BRANCH CODE: 160

IFSC Code: MUM0000159

Account No.: 60259778990

Branch: Maharashtra Development Fund

Branch Code: 09, 02, 91, 505, 0001

City: MUM

Statement Date: 01/12/2016

Statement From: 12:51:59

Statement Period: 01/11/2016 to 30/11/2016

Drawing Power: 0.00

Page No. : 7

BRANCH MUMBAI EAST

BRANCH CODE: 160

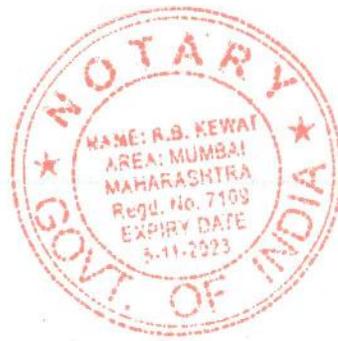
IFSC Code: MUM0000159

Account No.: 60259778990

Branch: Maharashtra Development Fund

Branch Code: 09, 02, 91, 505, 0001

City: MUM



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-33

No. ED/MTHL/Forest Clearance/Condition (xxiv)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

The MTHL project is a bridge project completely elevated on land and across the sea. Hence, land available for strip plantation is very minuscule.

However, as per condition no. (xxiv) laid down in the in-principle approval of MoEF by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition of "The User Agency shall raise strip plantation on either sides of the road and central verge at the project cost, as per IRC specification, with maintenance of 7-10 years. The user Agency shall also submit design of providing at least 2-3 rows of long rotation indigenous trees, as per provision of IRC-SP-21-2009 (Guidelines on landscaping & tree plantation), on either sides of the road before final clearance" during implementation of the project in the available land area to the requirements of MoEF.

M. H. Paranjape

(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



548

Annexure-32

No. ED/MTHL/Forest Clearance/Condition (xxiii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
 Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxiii) laid down in the in-principle approval of MoEF by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is heard by assured that the User Agency (MMRDA) agrees to fulfill the condition of "Felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under strict supervision of the State Forest Department" during implementation of the project to the requirements of MoEF.

(Signature)
 (M. H. Paranjape)

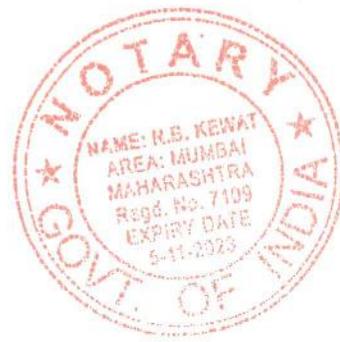
Executive Engineer, MTHL

Bandra - Kurta Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-34

No. ED/MTHL/Forest Clearance/Condition (xxv)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxv) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is heard by assured that the User Agency (MMRDA) agrees to fulfill the condition that "Wherever possible and technically feasible, the User Agency (MMRDA) will undertake afforestation measures along the roads within the area diverted under this approval, in consultation with the State Forest Department at the project cost" during implementation of the project to the requirements of MoEF.

(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

**Annexure-35**

No. ED/MTHL/Forest Clearance/Condition (xxvi)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxvi) laid down in the in-principle approval of MoEF by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is heard and assured that the User Agency (MMRDA) agrees to fulfill the condition of "The reclamation of quarry should be done under the supervision of the State Forest Department and the quarry shall be reclaimed and afforested completely before the project is closed" during implementation of the project to the requirements of MoEF.

M. H. Paranjape
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



Annexure-36

No. ED/MTHL/Forest Clearance/Condition (xxviii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
 Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxviii) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition that "The User Agency (MMRDA) will provide retaining walls, breast wall, breast wall and drainage as per requirement to make the slope stable" during implementation of the project to the requirements of MoEF.

M. H. Paranjape

(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



Annexure-37

No. ED/MTHL/Forest Clearance/Condition (xxvii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxvii) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to fulfill the condition of "Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designate dumping sites and in no case the muck/debris shall be allowed to roll down the hill slopes" during implementation of the project to the requirements of MoEF.

(M. H. Paranjape)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

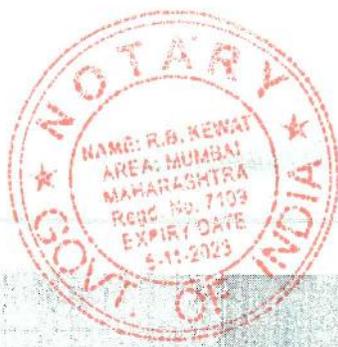
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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Annexure - 38
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ANNEXURE-I

FORM -I
(For linear projects)
Government of Maharashtra
Office of the District Collector Raigad.

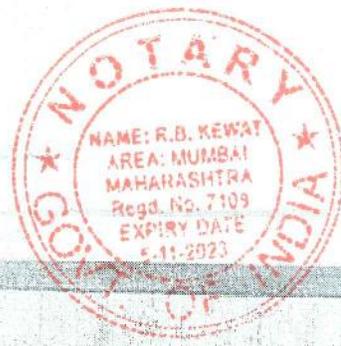
No.RB/LND/A-03/VANHAKKA/278132/2014

Dated :-10/11/2014

TO WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MOEF), Government of India's Letter No.11-9/98-FC (pt.) dated 03rd August 2009 wherein the MOEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA' for short) on the forest land proposed to be diverted for non-forest purposes read with MOEF's letter dated 05th February 2013 wherein MOEF issued certain relaxation in respect of linear projects, it is certified that the Identified Forest Lands (Mangroves area) and Forest Lands as indicated below in Tal. Panvel and Uran, Dist. Raigad area 46.11.70 hectares of forest land proposed to be diverted in favour of Mumbai Metropolitan Region Development Authority, Bandra (East), Mumbai-51 for the proposed Mumbai Trans Harbour Link project in Raigad district falls within jurisdiction of village in Gavhan, Tal. Panvel, Jasai and Chirle in Uran as under:

SR NO	TALUKA	NAME OF VILLAGE	S.N.	HISSA NO.	AREA (IN HECT.)	Legal Status of Land required
1	Panvel	Gavhan	Sea Facing open land without s. n.	-	02-66-81	Area under Mangroves
2			Nale	-	00-15-10	Area under Mangroves
3			Out of 24	1	00-27-80	Area under Mangroves
4				2	00-35-03	Area under Mangroves
5				3	00-16-40	Area under Mangroves
6				4	00-14-20	Area under Mangroves
7				5	00-02-50	Area under Mangroves
8				6	00-17-20	Area under Mangroves
9				8	00-16-20	Area under Mangroves
10				10	00-13-50	Area under Mangroves
11			Out of 25	1	00-12-00	Area under Mangroves
12				2	00-03-30	Area under Mangroves
13				3	00-25-80	Area under Mangroves
14			Out of 26	1	00-43-50	Area under Mangroves
15				2	00-39-50	Area under Mangroves
16				3	00-26-30	Area under Mangroves



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17	Panvel	Gavhan	Out of 26	4	01-05-30	Area under Mangroves
18				5	00-26-50	Area under Mangroves
19			Out of 27	7	00-02-20	Area under Mangroves
20				10	00-00-90	Area under Mangroves
21			Out of 41	1	02-57-50	Area under Mangroves
22				2	00-21-50	Area under Mangroves
23				3	00-37-20	Area under Mangroves
24			Out of 42	1	00-11-10	Area under Mangroves
25				2	00-50-60	Area under Mangroves
26				3	00-16-20	Area under Mangroves
27				4	00-18-50	Area under Mangroves
28				5	00-56-10	Area under Mangroves
29				6	00-57-70	Area under Mangroves
30			Out of 42	7	00-01-80	Area under Mangroves
31				8	00-04-10	Area under Mangroves
32				9	00-50-10	Area under Mangroves
33				10	00-05-00	Area under Mangroves
34			Out of 43	1	00-00-90	Area under Mangroves
35				2	00-07-10	Area under Mangroves
36				3	00-30-90	Area under Mangroves
37				5	00-61-40	Area under Mangroves
38				8	00-18-20	Area under Mangroves
39				9	00-05-30	Area under Mangroves
40			Out of 44	3	00-30-70	Area under Mangroves
41				4	00-07-30	Area under Mangroves
42				7	00-21-60	Area under Mangroves
43			Out of 52	1	00-50-60	Area under Mangroves
44				2	00-56-50	Area under Mangroves
45			Out of 53	1	00-16-20	Area under Mangroves
46				2	00-22-10	Area under Mangroves
47				3	00-08-60	Area under Mangroves
48				4	00-22-90	Area under Mangroves



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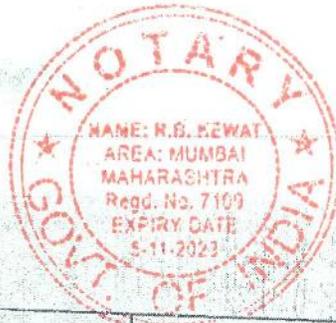
49	Panvel	Gavhan	Out of 53	5	00-00-10	Area under Mangroves
50				6	00-07-70	Area under Mangroves
51			Out of 54	1	00-04-20	Area under Mangroves
52				2	00-03-30	Area under Mangroves
53				3	00-07-60	Area under Mangroves
54				5	00-08-40	Area under Mangroves
55				6	00-07-80	Area under Mangroves
56				8	00-15-40	Area under Mangroves
57			Out of 55	2	00-14-80	Area under Mangroves
58				3	00-05-00	Area under Mangroves
59				4	00-09-90	Area under Mangroves
60				6	00-15-00	Area under Mangroves
61				8	00-00-50	Area under Mangroves
62			Out of 56	1	00-40-10	Area under Mangroves
63				2	00-19-70	Area under Mangroves
64				3	00-96-80	Area under Mangroves
65				4	00-16-00	Area under Mangroves
66				5	00-82-50	Area under Mangroves
67				6	00-45-40	Area under Mangroves
68			Out of 57	1	00-15-70	Area under Mangroves
69				2	00-38-70	Area under Mangroves
70				3	00-07-80	Area under Mangroves
71				4	00-04-00	Area under Mangroves
72				6	00-35-20	Area under Mangroves
73				7	00-23-80	Area under Mangroves
74				8	00-37-20	Area under Mangroves
75				9	00-04-90	Area under Mangroves
76				10	00-23-30	Area under Mangroves
77				11	00-27-80	Area under Mangroves
78				12	00-07-30	Area under Mangroves
79				13	00-07-60	Area under Mangroves
80				14	00-08-60	Area under Mangroves



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81	Panvel	Gavhan	Out of 57	15	00-07-30	Area under Mangroves
82			Out of 58	1	00-17-30	Area under Mangroves
83				2	00-23-40	Area under Mangroves
84				3	00-61-10	Area under Mangroves
85				4	00-06-00	Area under Mangroves
86				5	00-05-10	Area under Mangroves
87				6	00-46-20	Area under Mangroves
88				7	00-11-20	Area under Mangroves
89				8	00-14-00	Area under Mangroves
90				9	00-04-20	Area under Mangroves
91				10	00-10-70	Area under Mangroves
92			Out of 59	1	00-27-20	Area under Mangroves
93				2	00-31-00	Area under Mangroves
94				3	00-30-70	Area under Mangroves
95				4	00-70-60	Area under Mangroves
96				5	00-24-80	Area under Mangroves
97				6	00-61-20	Area under Mangroves
98				7	00-02-80	Area under Mangroves
99			Out of 60	1	00-07-50	Area under Mangroves
100				3	00-05-50	Area under Mangroves
101				4	00-03-80	Area under Mangroves
102				6	00-31-80	Area under Mangroves
103				8	00-03-90	Area under Mangroves
104			Out of 76	6	00-30-20	Area under Mangroves
105				7	00-33-50	Area under Mangroves
106			Out of 76	8	00-22-90	Area under Mangroves
107			Out of 77	1	00-42-60	Area under Mangroves
108				2	00-62-90	Area under Mangroves
109				3	00-25-70	Area under Mangroves
110				4	00-11-00	Area under Mangroves
111				5	00-11-00	Area under Mangroves
112				6	00-80-60	Area under Mangroves



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113	Panvel	Gavhan	Out of 77	7	00-20-00	Area under Mangroves
114				8	00-15-70	Area under Mangroves
115				9	00-13-10	Area under Mangroves
116				10	00-25-50	Area under Mangroves
117				11	00-05-50	Area under Mangroves
118			Out of 78	1	00-02-60	Area under Mangroves
119				3	00-01-20	Area under Mangroves
120			Out of 80	2	00-03-20	Area under Mangroves
121				3	00-07-00	Area under Mangroves
122				4	00-03-30	Area under Mangroves
123			Out of 81	1	00-89-80	Area under Mangroves
124				2	00-48-70	Area under Mangroves
125				3	00-00-10	Area under Mangroves
126			Out of 127	-	00-09-80	Area under Mangroves
127			Out of 408	1	00-96-10	Area under Mangroves
128				1	00-79-10	Area under Mangroves
129			Out of 437		01-61-30	Area under Mangroves
130			Out of 442		00-06-40	Area under Mangroves
131			Out of 444		00-10-60	Area under Mangroves
132			Out of 446		00-01-00	Area under Mangroves
133			Out of 262		00-17-65	Pashchar Forest
134			Out of 262		00-02-89	Paschar Forest
135			Out of 391		00-80-56	Protect Forest
		Panvel Tal.	Total		38-28-74	
136	Uran	Jasai	Out of 4	D ³⁵	03-23-10	P. F.
137			Out of 4	A	02.26.91	P. F.
138			Out of 71	A/1A	00.91.00	Restored
139			Out of 71	A/2	00.22.00	Restored
140			Out of 71	A/4	00.04.00	Restored
141			Out of 71	A/5	00.07.80	Restored
142			Out of 127 3B/B,1 27/3B	3B/B,1 27/3B	00.08.90	Restored



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143	Uran	Jasai	Out of 127	4/A	00:16.00	Restored
144			Out of 127	5	00:18.20	Restored
145			Out of 127	8	00:16.00	Restored
146			Out of 127	9	00:02.00	Restored
147			Out of 127	10A, 12 7/10B	00:02.40	Restored
148		Chirle	Out of 198	0	00:17.32	P. F.
149			Out of 199	0	00:12.33	P. F.
150			Out of 6	B	00:15.00	P. F.
			Total		07-82-96	
		Uran Tal.	Grant Total		46-11-70	

It is further certified that :

- a) the complete process for identification and settlement of rights under the FRA has been carried out for the Village Gavhan, Tal-Panvel & Village Jasai, Chirle, Tal-Uran Dist-Raigad out of S.N. as above entire area 46.11.70 hectares of forest area proposed for diversion. There are no any claims under Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act.2006 in area proposed for diversion.
- b) the diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed. There are no any claims under Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act.2006 in area proposed for diversion.
- c) the proposal does not involve recognized rights of Primitive Tribal Groups and Pre-Agricultural Communities.



SD/- xxx
(Sumant Bhangre)
Collector of Raigad

Copy to :- 1) Deputy Conservator of Forests, Division, Alibaba
2) Dy. Metropolitan Commissioner, M.T.C. Bandra(E.) Mumbai-51.

(Signature)
For Collector of Raigad

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Annexure 564

Government of Maharashtra

Office of the District Collector Mumbai City

Dated : 20/11/2015

To WHOMSOEVER IT MAY CONCERN

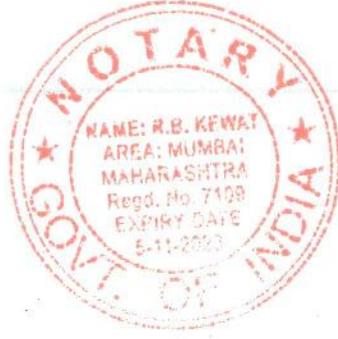
In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98FC(pt) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes read with MoEF's letter dated 5th February 2013 wherein MoEF issued certain relaxation in respect of linear projects, it is certified that 1.30 hectares of forest land, part of CTS No. 865, in Parel-Shivdi Revenue Division, proposed to be diverted in favour of Mumbai Metropolitan Region Development Authority (MMRDA) for Mumbai Trans Harbour Link (MTHL) Project in Mumbai City District.

It is further certified that

- i) As the entire area proposed for diversion, as mentioned above, is covered with mangroves (Reserved Forests) and there are no human settlement in that area, there is no need to initiate the process for identification and settlement of Rights under the FRA for that area.
- ii) It is observed that no tribal population or forest dwellers reside in the Project affected or nearby areas.
- iii) No claims under FRA has been received yet but in future if any claim under FRA is settled, forest rights holder should be duly taken care of.

This certificate is issued by duly following the procedure, as prescribed by the State Level Monitoring Committee under FRA, during the meeting dated 21/10/2015.

District Collector,
Mumbai City



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



Annexure-40

No. ED/MTHL/Forest Clearance/Condition (xxx)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxx) laid down in the in-principle approval by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is heard by assured that the User Agency (MMRDA) agrees to fulfill the condition that "The State Government will complete settlement of rights, in terms of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence as prescribed by this Ministry in its letter No. 11-9/1998-PC (pt.) dated 0308.2009 and 05th February, 2013, in support thereof" during implementation of the project to the requirements of MoEF.

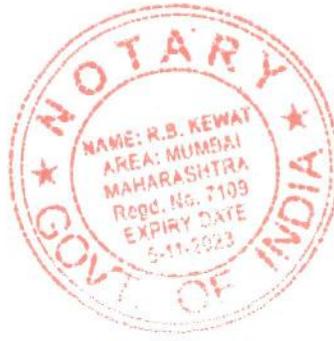
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

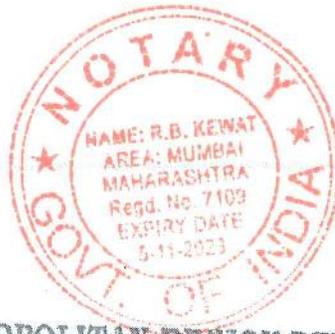
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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Annexure 568 41



MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

No. MMRDA/MTHL/Forest Clearance Stage-I/Preservation of flora-fauna/16 Date: 20/06/2016

To,
 The Principal Chief Conservator of Forest (Wild Life)
 & Chief Wildlife Warden of Maharashtra,
 Van Bhavan, Ramgiri Road,
 Civil Lines, Nagpur- 440001

Sub: Construction of Mumbai Trans Harbour Link (MTHL)
 - Obtaining Plans and estimate from Chief Wildlife Warden of the State for preservation of flora and fauna of the MTHL project area
 - Confirmation on issue of approval of NGT to the forest land diversion proposal, as the project is not impacting the eco-sensitive zone of Karnala Birds Sanctuary.

Ref: i) MoEF's Notification dated 22.01.2016 on declaration of eco-sensitive of Karnala Birds Sanctuary.
 ii) Forest Clearance Stage-I accorded by MoEF dated 22.01.2016.

Sir,

The Mumbai Trans Harbour Link (MTHL) Project is an important project that aims at connecting Mumbai island to Navi Mumbai by a bridge across Mumbai harbour. The MTHL alignment passes through part of mangrove area, reserved forest and private forest land on Sewri & Navi Mumbai side admeasuring 47.417 Ha.

MMRDA had submitted the proposal to MoEF through State Forest department for obtaining approval to diversion of 47.417 ha forest land falling in ROW of MTHL project. MoEF has accorded Stage-I (in-principle) to diversion of forest land vide their letter dated 22.01.2016 subject to terms & conditions mentioned therein applicable to such category of the project (copy is enclosed for your ready reference).

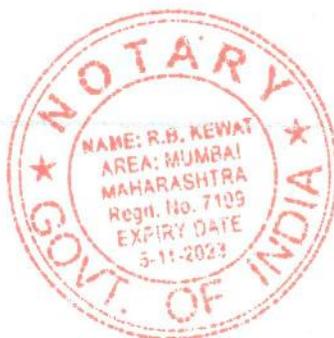
2. Some of the conditions mentioned therein are to be complied with the help of Forest Department/State Govt.

The condition no. (xxxi) is;

"The User Agency will assist the State Government in preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State Attention will be particularly given to providing **safe crossing and corridors for wildlife species** and protecting sensitive habitat like **wetlands**, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting/rookeries of species like birds of prey, herons, storks, hornbills, etc., are to be destroyed, alternative structure shall be provided and the trees transplanted".

Bandra - Kuria Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>



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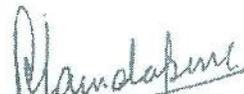
You are requested to prepare the plans & estimate for whichever relevant parts of the conditions and its implementation through your department at the project cost. It is requested to send the plans and estimate to MMRDA in this regard.

3. The alignment of MTHL from 19/425 to 22/0 is falling within 10 Km Buffer Zone of Karnala Bird Sanctuary. Hence, it was necessary to obtain clearance from Wild Life Board as a part of Forest Clearance for the MTHL project pursuant to the prevailing guidelines.

Meanwhile, MoEF has notified the eco-sensitive zone around the Karnala Birds Sanctuary on 22.01.2016. In accordance with final notification issued for Karnala Birds Sanctuary, MTHL project is outside the notified eco-sensitive zone. Since, MTHL alignment is now outside of the eco-sensitive zone of Karnala Birds Sanctuary. As such, it is assumed that there is no requirement of approvals on following parameters;

- i) Wildlife clearance, as the project alignment falls outside of eco-sensitive zone of Karnala Birds Sanctuary. Hence, confirmation is requested.
- ii) Approval of NGT to the forest land diversion proposal, as the project outside the impact eco-sensitive zone of Karnala Birds Sanctuary. Hence, confirmation is requested..

Yours faithfully,


(P. D. Mandapure)
Engineer In Chief

Encl: Letter of MoEF on Stage-I clearance dt. 22.01.20166

Copy for information to:

- i) The Additional Principal Chief Conservator of Forests (Wildlife West) Borivali at Mumbai, L.T. Road, Near Old MHB Bus Stop, Forest Qtr. BORIVALI (W) 400 091
email: apccfw/mumbai@mahaforest.gov.in





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मुंबई महानगर प्रदेश विकास प्राधिकरण
MUMBAI METROPOLITAN REGION
DEVELOPMENT AUTHORITY

No. MMRDA/MTHL/Forest clearance/Stage-I/Conditions/pending issues/16 Date: 07/07/2016

To,
The Secretary (Forests), GoM
4th floor, Main Bldg. Mantralaya,
Mumbai 400032
Fax: 22023624.

Sub: Mumbai Trans Harbour Link project.
-- Expediting compliances pending with Forest Department on the terms and conditions stipulated in the Stage-I approval to the project.

Ref: 1) MoEF's Stage-I approval to diversion of forest for MTHL project dated 22.01.2016.
2) Chief Secretary, GOM's letter to Secretary, MoEF dated 01.02.2016.
3) MMRDA's letter to Secretary Forests, GOM dated 15.02.2016.
4) Minutes of meeting held in MMRDA with CCF (Thane) and CCF (Mangrove Cell) on 02.03.2016.
5) Forest Department GOM's letter to MoEF dated 28.04.2016 requesting deletion of NGT related condition.

Sir,

- Govt. of Maharashtra has appointed MMRDA as implementing agency for proposed Mumbai Trans Harbour Link (MTHL) project.
2. MoEF has accorded Stage-I (in-principle) approval to diversion of 47.417 ha forest land falling in Right of Way (ROW) of MTHL project vide their letter dated 22.01.2016 subject to terms & conditions mentioned therein applicable to such category of the project.
 3. Some of the conditions mentioned therein are to be complied with the help of Forest Department of the State Govt. MMRDA has requested the Forest Department vide this office letter addressed to you dated 15.02.2016, for providing plans and estimates for mitigation measures like conservation of forests, mangroves, wildlife etc as per the requirement of MoEF to facilitate MMRDA for further actions to apply for Stage-II clearance. MMRDA has paid Forest Department Rs. 2,14,03,323/- towards cost of plantation and Rs. 4,45,24,563/- towards NPV of forest land on 22.03.2016. Accordingly, the DCF, Alibag has reported that this amount is transferred to Compensatory Afforestation Fund (CAF) Maharashtra on 31.03.2016.
 4. Meanwhile, a meeting was held on 02.03.2016 in MMRDA office with CCF (Thane) and CCF (Mangrove Cell) Mumbai to expedite the compliances pending with Forest Department. Both CCFs have agreed to resolve the pending issues in their jurisdiction at the earliest.
 5. Records of 47.417 ha Non-forest land from 3 villages in Raigad district are mutated in favour of the State Forest Department. As the joint measurements of land in Morbe, Tal. Panvel is still pending with District Land Record office, handing over of land is in balance. MMRDA is following this issue with the Collector Raigad and will get it resolved at the earliest.

Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051.

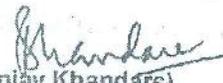
OFF : 2659 0080 EPABX : 2659 0001 / 4000 • FAX : 2659.5914 / 2659 1264 • WEB SITE : <http://www.mmrda.maharashtra.gov.in>



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6. DCF Alibag has prepared Plans & Estimate for providing artificial nests and comprehensive soil conservation measures amounting Rs. 62,50,000/- and communicated MMRDA for funds vide letter dated 24.04.2016 (received on 25.05.2016). The payment to forest department is in process.
7. Similarly, CCF (Mangrove Cell) has instructed their field offices to prepare the Plans and Estimates for compensatory mangrove plantation on 223 Ha area. Accordingly, MMRDA has received proposal for plantation on 30 ha area estimating Rs. 49,59,822/- and MMRDA has made the payment to CCF (Mangrove Cell) on 09.05.2016. MMRDA has requested to forward estimate of balance area expeditiously.
8. MMRDA has requested Chief Wildlife Warden of the State vide letter dated 20.06.2016 to prepare the plans and estimates for preservation of flora and fauna of the area and implementation.
9. MMRDA has appointed Adv. Saket Mone for legal matters in obtaining permission from Hon'ble High Court for cutting of mangroves pursuant to order in PIL 87/2006. Date of first hearing is scheduled on 15.07.2016.
10. The major 5 issues pending in compliance that need to be decided at State Govt. Level are.
- Confirmation that, prior approval of NGT to proposal of diversion of forest is not applicable to MTHL project, as the Eco-Sensitive Zone of Karnala Birds Sanctuary is notified and MTHL project falls outside of it. Forest Department GOM has already sent a letter to MoEF dated 28.04.2016 requesting deletion of NGT related condition. The confirmation is awaited.
 - One of the requirements noted in the forest diversion clearance, Final notification for declaration of the area of 16.90 sq.km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval.
 - Preparing a Mangrove and Marine Biodiversity Conservation Plan.
 - BNHS has suggested and accepted by SBWL to protect the Important Bird Areas (IBA) on the North side of alignment as an alternative shelter for flamgos / Migratory Birds during the construction of MTHL work.
 - To develop the nature interpretation centre as required under CRZ clearance.
11. Forest Department is requested to expedite pending compliances to the conditions mentioned above.

Yours faithfully,


(Sanjay Khandare)

Addl. Metropolitan Commissioner

Copy for information to:

- The Principal Chief Conservator of Forest (Wild Life), Van Bhavan, Ramgiri Road, Civil Lines, Nagpur- 440001 pccfwlncp@mahaforest.gov.in
- The APCCF and Nodal Officer, Maharashtra State, 1st floor, B-Wing, Van Bhavan, Civil Lines, Nagpur 440001. e-Mail: apccfnodal@mahaforest.gov.in
- The Chief Conservator of Forest, Thane. e-Mail: ccfthane@gmail.com
- The Chief Conservator of Forest (Mangroves), Mumbai. e-Mail: ccfmumbai@gmail.com





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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



Annexure- 42

No. ED/MTHL/Forest Clearance/Condition (xxxii)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

The Toll Policy as approved by the State Govt. As per condition no. (xxxii) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to submit proposal of exemption of toll charges to the vehicles carrying forest officers on duty to State Govt. and further GOI for obtaining permission. On approval, it will be communicated to Forest Department.

(Signature)
(M. H. Paranjape)

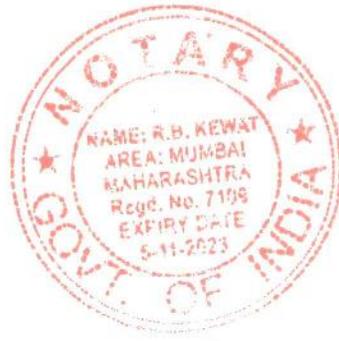
Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-43

No. ED/MTHL/Forest Clearance/Condition (xxxiii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxxiii) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition of "The designing of culverts/bridges. If any, over the natural streams/rivers/ canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals" during implementation of the project to the requirements of MoEF.

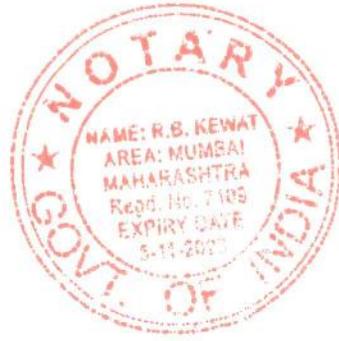
(M. H. Paranjape)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

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MMRDA



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



Annexure-44

No. ED/MTHL/Forest Clearance/Condition (xxxiv)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
 Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxxiv) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition of "The User Agency shall submit the annual self compliance report in respect of the above conditions to the State Government and to the concerned Regional Officer of the Ministry regularly" during implementation of the project to the requirements of MoEF.

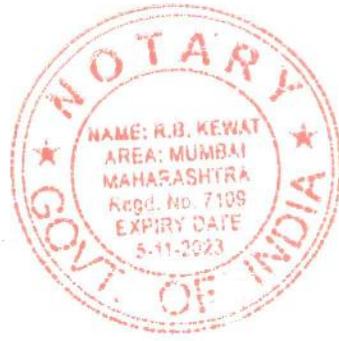
(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

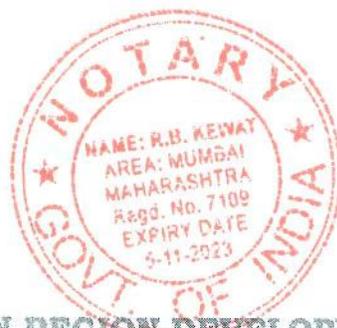
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(Signature)



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

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Annexure-45

No. ED/MTHL/Forest Clearance/Condition (xxxv)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

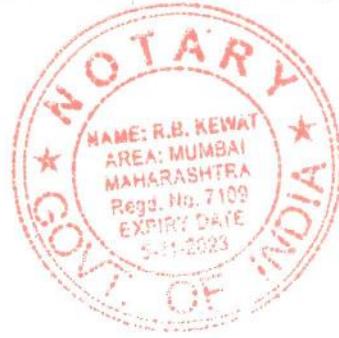
As per condition no. (xxxv) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition of "Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time in the interest of conservation, protection and development of forests & wildlife" during implementation of the project to the requirements of MoEF.

(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

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Annexure-46

No. ED/MTHL/Forest Clearance/Condition (xxxvi)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxxvi) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition that "The User Agency and the State Government will ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project" during implementation of the project to the requirements of MoEF.

M. H. Paranjape
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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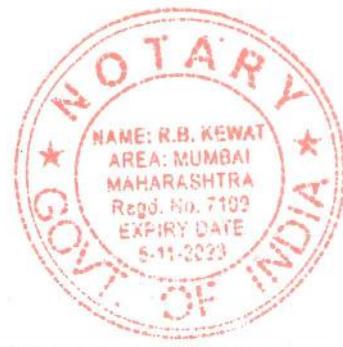


EXHIBIT II

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मुख्य वनसंरक्षक (प्रा.), ठाणे वनवृत्त, ठाणे यांचे कार्यालय

मायक्रो वेव्ह टॉवर, बारा बंगला एरिया, कोपरी, ठाणे (पूर्व) 400 603.
फोन : 022-25329865/ 25329642, फॅक्स 022-25329912.
Email: ccftthane@mahaforest.gov.in / ccftthane@gmail.com
Website: www.mahaforest.gov.in



विषय : एकरेषिय (Linear) प्रकल्पाबाबत झाडे तोडण्यास व कामे सुरु करणेसाठी परवानगी देण्याबाबत. मुंबई पोरबंदर प्रकल्प (MTHL) अंतर्गत समाविष्ट होणारे ४७.४१७ हेक्टर वनजमिन वळतेकरण प्रस्ताव.

जा.क्र. कक्ष-१०/वस/प्र.क्र.१४(२)/१२-१३/जा.क्र.१६९/१७-१८
ठाणे - ४००६०३, दिनांक - २२/०५/२०१७

वाचा:-

- 1) केंद्र शासन पत्र क्र.एफ नं.८-८९/२०१३/FC, दिनांक २२.०१.२०१६
- २) मुख्य वनसंरक्षक,(प्रा.) ठाणे यांचेकडील पत्र क्र.कक्ष-१०/वस/प्र.क्र.१४(अ)/१२०५ दि. २७.३.२०१७.
- ३) अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, म.रा. नागपूर यांचेकडील पत्र क्र.कक्ष-१७/NC-II/ID-१२१८९(५०)/२६६, दिनांक ०२.०५.२०१७.
- ४) केंद्र शासन पत्र क्र.एफ नं-११-३०६/२०१४/एफसी, दि. ८.८.२०१४.
- ५) केंद्र शासन पत्र क्र.एफ नं-१-३०६/२०१४/एफसी, दि. १५.१.२०१५.
- ६) पर्यावरण, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नवी दिल्ली यांचे पत्र क्र.एफ नं.११/३०६/२०१४, दि. ७.५.२०१५.
- ७) शासन परिपत्रक क्र.एफएलडी-२०१५/प्र.क्र.७७/फ-१०, दि.१.७.२०१५.

आदेश -

ज्याअर्थी, राज्य शासनाचे महसुल व वनविभागाकडून कार्यकारी अभियंता, मुंबई प्रदेश विकास प्राधिकरण (MMRDA) बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई यांचेकडून प्राप्त झालेला मुंबई ट्रान्स हार्वर लिंक रोड, शिवडी-न्हावा, सागरी सेतु (MTHL) करीता ४७.४१७ हेक्टर वनजमिन वळतेकरण प्रस्ताव केंद्र शासनास सादर केला होता.

आणि ज्याअर्थी, कार्यकारी अभियंता, मुंबई प्रदेश विकास प्राधिकरण (MMRDA) बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई यांच्याकडून प्राप्त झालेला वळतेकरण प्रस्ताव, भारत सरकारच्या वन (संवर्धन) अधिनियम १९८० च्या मार्गदर्शक सुचनांनुसार प्रकल्प स्थळ विवक्षित (Site Specific) आहे.

आणि ज्याअर्थी, उपवनसंरक्षक अलिबाग, मुख्य वनसंरक्षक (प्रा.) ठाणे, अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, नागपूर आणि महाराष्ट्र शासनाने या प्रस्तावाची छाननी केल्यानंतर वन

Handwritten signature in blue ink.



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(संवर्धन) अधिनियम १९८० च्या तरतुदीनुसार ४७.४१७ हेक्टर वनजमिन वळते करण्याची केंद्रशासनास शिफारस केली आहे.

आणि ज्याअर्थी, भारत सरकारने या प्रस्तावावर विचार करून, राज्य शासनाने सादर केलेल्या प्रस्तावास अ.क्र.१ अन्वये काही अटी शर्तीच्या अधिन राहून तत्वतः मंजूरी प्रदान केली आहे.

आणि ज्याअर्थी, प्रस्तावांतर्गत वनजमिनीच्या बदल्यात प्रकल्प यंत्रणेने पर्यायी वनेत्तर क्षेत्र मौजे मोर्बे ता. पनवेल येथील सर्व्हे क्र.२४२ चे १० हेक्टर, मौजे वाजंळे, ता.श्रीवर्धन, सर्व्हे क्र.८६ चे ११.०२ हेक्टर, मौजे रानवली, ता. श्रीवर्धन, सर्व्हे क्र.१८७ चे १४.७१३३ हेक्टर आणि मौजे दुरटोली, सर्व्हे क्र.१५२ चे ११.६८३७ हेक्टर असे एकूण ४७.४१७ हेक्टर क्षेत्र उपलब्ध करून दिले आहे. सदर क्षेत्राचे वन विभागाकडे हस्तांतरण(Transfer) व वन विभागाच्या नावाने (Mutation) झालेले आहे. सदर क्षेत्रातील मौजे मोर्बे येथील सर्व्हे क्र.२४२ चे १०.०० हेक्टर क्षेत्रापैकी ०८.०० हेक्टर क्षेत्र लागवडी अयोग्य व दाट जंगल असल्यामुळे, तेथे २ हेक्टर क्षेत्रावर लागवड करून उर्वरित ८ हेक्टर क्षेत्राच्या बदल्यात अलिबाग वन विभागातील मौजे पराडे सर्व्हे क्र.४१/१ चे ०८.०० हेक्टर अवनत वनक्षेत्रावर पर्यायी वनीकरण प्रस्तावित केले आहे.

आणि ज्याअर्थी, पर्यायी वनीकरणाकरिता रक्कम रु.२,१४,०३,३२३/-, नक्त वर्तमान मुल्यांकरिता रक्कम रु.४,४५,२४,५६३/-, पक्ष्यांचा अधिवास म्हणून कृत्रिम घाटी करणे व मृद व जलसंधारणाच्या कामासाठी रक्कम रु.६२,५०,०००/- एवढी रक्कम प्रकल्प यंत्रणेने Adhoc Campa कडे वर्ग केली आहे. तसेच २००.०० हेक्टर पर्यायी कांदळवन क्षेत्र लागवड करण्याकरिता प्रकल्प यंत्रणेने कांदळवन कक्षाकडे रक्कम रु.४९,५९,०००/- आणि रु.४,५६,२९,६००/- अशी एकूण ५,०५,८८,६००/- एवढी रक्कम कांदळवन कक्षाकडे हस्तांतरीत केली आहे.

आणि ज्याअर्थी, मा. उच्च न्यायालय, मुंबई जनहित याचिका क्र.८७/२००६ मध्ये दिलेल्या आदेशाच्या अनुषंगाने कांदळवन क्षेत्राच्या संबंधात प्रकल्प यंत्रणेने मा. उच्च न्यायालय, मुंबई येथे दाखल केलेल्या नोटीस ऑफ मोशन क्र.३०७/२०१६ मध्ये मा. न्यायालयाने दि.२८.११.२०१६ रोजी निर्णय पारित करून परवानगी दिली आहे.

आणि ज्याअर्थी, प्रस्तावांतर्गत असलेले वनक्षेत्र कर्नाळापक्षी अभयारण्याचे संरक्षित क्षेत्राच्या बाहेर असल्यामुळे मा.राष्ट्रीय हरित न्यायाधिकरणाच्या परवानगीची आवश्यकता नाही.

आणि ज्याअर्थी, Mitigation measures बाबत BNHS यांनी केलेल्या शिफारशी व राज्य वन्यजीव मंडळाने केलेल्या सुधारणा या प्रकल्प यंत्रणेने स्वताचे खर्चाने राबविणेचे आहेत. प्रकरणी अपर प्रधान मुख्य वनसंरक्षक, कांदळवन कक्ष, मुंबई यांनी कांदळवन व समुद्र जीवांच्या संवर्धनाकरिता (Mangroves and Marine Biodiversity Conservation Plan) साठीची प्रस्तावित रक्कम रु.८६.३१ कोटी एवढी रक्कम प्रकल्प यंत्रणेने कांदळवन कक्षाकडे हस्तांतरीत केली आहे.

आणि ज्याअर्थी, तसेच Mitigation measures साठी BNHS संस्थेने कळविले नुसार आधीची रक्कम रु.३३.०० कोटी अथवा याबाबतीत BNHS यासाठी पुर्नप्रस्ताव करित असल्याने त्यानुसार जी रक्कम होईल ती रक्कम प्रकल्प यंत्रणेने शासनाकडे हस्तांतरीत करावी, व त्यानंतर शासनाकडून दरवर्षी आवश्यक ती रक्कम BNHS संस्थेस वर्ग करण्यांत येईल. या अटीच्या अधिन प्रकल्प यंत्रणा राहील.



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आणि ज्याअर्थी, जिल्हाधिकारी, रायगड व मुंबई शहर यांनी वनहक्क कायदा, २००६ प्रमाणपत्र जारी केलेले आहे. बाबत प्रस्तावांतर्गत वनक्षेत्रात पट्टेधारक/ पात्र प्लॉट धारक इत्यादी येत असल्यास नियमानुसार पुर्नवसन/मोबदला देण्याची जबाबदारी प्रकल्प यंत्रणेची राहिल.

आणि ज्याअर्थी, केंद्र शासनाकडून प्राप्त तत्वतः मान्यता पत्रातील अटी/शर्तीचा पूर्तता अहवाल उप वनसंरक्षक, अलिबाग यांजकडून प्राप्त झालेनंतर मुख्य वनसंरक्षक (प्रा.) ठाणे यांनी उपरोक्त अ.क्र.२ चे पत्रान्वये अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपूर यांचेकडे सादर करण्यांत आला. त्यानंतर त्यांचेकडिल उपरोक्त अ.क्र.३ चे पत्रान्वये शासनास अहवाल सादर करण्यांत आला आहे.

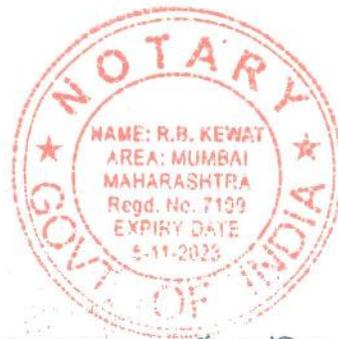
आणि त्याअर्थी, प्रस्तावांतर्गत समाविष्ट संरक्षित, खाजगी व कांदळवनाचे ४७.४१७ हेक्टर क्षेत्रातील झाडे तोडणे व कामे सुरु करण्यासाठी परवानगी देण्याची बाब विचारात घेण्यात येत आहे.

आणि ज्याअर्थी, वरील अ.क्र. ४ व ५ अन्वये एकरेषीय प्रकल्पा संदर्भात केंद्र शासनाने मार्गदर्शक सूचना जारी केलेले आहेत. तसेच केंद्रशासनाने वरील अ.क्र. ६ अन्वये वन (संवर्धन) अधिनियम १९८० अंतर्गत एकरेषीय प्रकल्पांना (Linear Projects) तत्वतः मान्यता मिळाल्यानंतर काही अटींच्या अधिन राहून काम सुरु करण्यास व झाडे तोडण्यास परवानगी देणे बाबत सर्वसाधारण मान्यता दिली आहे.

आणि ज्याअर्थी, वन (संवर्धन) अधिनियम १९८० अंतर्गत नवीन रस्ते, अस्तित्वात असलेले महामार्गाचे रुंदीकरण, ट्रान्समिशन लाईन, पाण्याची पाईप लाईन, ऑप्टिकल फायबर केबल लाईन, रेल्वे लाईन इत्यादी एकरेषीय (Linear) प्रकल्पांना तत्वतः मान्यता दिल्यानंतर प्रकल्पांचे काम जलद गतीने सुरु करून सुविधा उपलब्ध होण्याच्या दृष्टीने सादर तत्वतः मान्यता दिलेल्या पत्रातील आवश्यक अटींची पूर्तता प्रकल्प यंत्रणेने केल्यानंतर प्रकल्पांतर्गत वन जमिनीवरील झाडे तोडण्यास व कामे सुरु करणेसाठी परवानगी देण्याकरिता राज्य शासनाचे वरील अ.क्र. ७ चे परिपत्रकातील अटीस अधीन राहून अशी परवानगी देणेसाठी मुख्य वनसंरक्षक (प्रा.) यांना प्राधिकृत केले आहे.

म्हणून आता याद्वारे असे निर्देश देत आहे की, प्रकल्प प्राधिकरण म्हणजेच कार्यकारी अभियंता, मुंबई प्रदेश विकास प्राधिकरण (MMRDA) बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई यांना मुंबई ट्रान्स हार्बर लिंक रोड, शिवडी-न्हावा, सागरी सेतु (MTHL) करीता ४७.४१७ हेक्टर वनजमिन वळतेकरण प्रस्ताव, खाली दिलेल्या अनुसूची मध्ये नमूद केलेली आणि उप वनसंरक्षक, अलिबाग व ठाणे यांनी सादर केलेले प्रकल्प प्रस्तावातील तपशिलात नमूद केलेली ४७.४१७ हेक्टर वळतेकरण क्षेत्रात झाडे तोडण्यास व कामे सुरु करण्यास परवानगी देत आहे. ही परवानगी केंद्र शासनाच्या आणि राज्य शासनाच्या उपरोक्त संदर्भित पत्रातील अटी/शर्तींच्या पूर्ततेच्या अधिन राहून तसेच खालील अटींच्या अधिन राहून देण्यात येत आहे:-

- १) सादर परवानगी प्रकल्पांतर्गत वनक्षेत्रात कामे करण्यापुरती मर्यादित आहे.
- २) प्रकल्प यंत्रणेने वन (संवर्धन) अधिनियम १९८० अंतर्गत विधीवत मान्यता मिळालेल्या पत्रातील अटींची पूर्तता तात्काळ होईल याबाबत दक्षता घ्यावी. विधीवत मान्यता मिळालेल्या दिनांका पासून ६ महिन्यांच्या आत प्रकल्प यंत्रणा सर्व अटींचे तंतोतंत पालन करेल याची उप वनसंरक्षक अलिबाग हे खात्री करतील. आणि वेळोवेळी याबाबतचा अहवाल मुख्य वनसंरक्षक (प्रा.) ठाणे यांना सादर करतील.



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- ३) प्रकल्प यंत्रणेने प्रस्तावित वनजमिनीवर काम सुरु करण्यापूर्वी, संबंधित उप वनसंरक्षक यांना कळविणे आवश्यक आहे. संबंधित उप वनसंरक्षक यांनी कामे सुरु असतांना प्रस्तावित वन जमिनीवर वनभंग झाला आहे का ते पाहणे. तसेच वनभंग झाला असल्यास, प्रचलित कायद्यानुसार कारवाई करावी.
- ४) सदर प्रकल्पास केंद्र शासनाकडून विधीवत मान्यता आणि राज्य शासनाकडून औपचारिक वनक्षेत्र वळते करण्याचे आदेश अप्राप्त आहेत. सदर आदेश / मान्यता देताना घालून दिलेल्या अटी / शर्ती प्रकल्प यंत्रणेस बंधनकारक राहतील.
- ५) प्रकल्प यंत्रणेकडून कामे करतांना जे कांदळवन वृक्ष काढावे लागणार आहेत, त्यांना कमीत कमी हानी पोहोचेल ही बाब प्रकल्प यंत्रणेस बंधनकारक राहिल.
- ६) प्रकल्पांतर्गत वृक्षतोड करणेकामी महाराष्ट्र वृक्षतोड अधिनियम, १९६४ अंतर्गत संबंधित वृक्षधिकारी तथा वनक्षेत्रपाल यांनी वृक्षतोडीची परवानगी जारी करणे आवश्यक आहे.
- ७) मा. उच्च न्यायालय, मुंबई जनहित याचीका क्र.८७/२००६ मध्ये दिलेल्या आदेशाच्या अनुषंगाने कांदळवन क्षेत्राच्या संबंधात प्रकल्प यंत्रणेने मा. उच्च न्यायालय, मुंबई येथे दाखल केलेल्या नोटीस ऑफ मोशन क्र.३०७/२०१६ मध्ये मा. न्यायालयाने दि.२८.११.२०१६ रोजी पारित केलेल्या निर्णयात घालून दिलेल्या अटी / शर्ती प्रकल्प यंत्रणेस बंधनकारक राहतील.
- ८) जिल्हाधिकारी, रायगड व मुंबई शहर यांनी वनहक्क कायदा, २००६ प्रमाणपत्र जारी केलेले आहे. बाबत प्रस्तावांतर्गत वनक्षेत्रात पट्टेधारक/ पात्र प्लॉट धारक इत्यादी येत असल्यास नियमानुसार पुर्नवसन/मोबदला देण्याची जबाबदारी प्रकल्प यंत्रणेची राहिल.
- ९) पर्यावरण व वनमंत्रालयाने वन व वन्यजीव विकास व संवर्धन या दृष्टीने वेळोवेळी घातलेल्या व घालण्यात येणा-या इतर अटी प्रकल्प यंत्रणेस बंधनकारक राहतील.
- १०) रोडच्या बांधकामाचे प्लॅन नुसार येणारे साकाव / पूल यांचे बांधकाम करताना नैसर्गिक पाण्याचे मार्ग नदी, नाले, पाण्याचे प्रवाह बंद होणार नाहीत. तसेच वन्यप्राणी यांचे जाण्या-येण्याचे मार्ग बंद होणार नाहीत, याची दक्षता घ्यावी.
- ११) वने / वन्यजीव यांचे संवर्धन करण्याकरीता राज्याच्या मुख्य वन्यजीव रक्षक यांनी काही योजना तयार केल्यास सदर योजनेनुसार प्रकल्प यंत्रणेने तेवढे अनुदान राज्य शासनाकडे वर्ग करून मदत करण्याची आहे.
- १२) प्रकल्पासाठी करण्यात येणा-या खाणीचे पुर्नभरण (Reclamation) करण्याचा प्रश्न उदभवल्यास ते वनविभागाच्या देखरेखीखाली करून सदर क्षेत्रावर वनीकरण करण्याची कार्यवाही करावी.



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- १३) प्रस्तावित प्रकल्पामुळे प्रकल्पांतर्गत क्षेत्रातील पक्षी / वन्यजीवांचे वस्तीस्थान नष्ट न होता अबाधित राहण्याकरीता वर अ.क्र. ११ मध्ये उपाययोजना सुचविल्यास आवश्यक ती उपाययोजना प्रकल्प यंत्रणा करेल.
- १४) वळतेकरण क्षेत्राचे जागेवर ४ फूट उंचीचे पक्के सिमेंट पिलर्स लावून सिमांकीत करणे प्रकल्प यंत्रणेस बंधनकारक आहे.
- १५) जिल्हाधिकारी रायगड व मुंबई शहर यांचे वनहक्क कायदा २००६ प्रमाणपत्रासोबतचे जे दस्तऐवज प्रकल्प यंत्रणेकडून प्राप्त झालेले नाहीत. ते दस्तऐवज वनविभागास देण्याची जबाबदारी प्रकल्प यंत्रणेची राहिल.
- १६) वनविभागातील वाहनांना टोलमध्ये सुट (exemption) देणेबाबतच्या प्रस्तावाबाबत प्रकल्प यंत्रणेने कार्यवाही करणे जरूरी राहिल.
- १६) उपरोक्त अटी पैकी कोणत्याही अटीचे अनुपालन न केल्यास (Non Compliance) संबंधित उपवनसंरक्षक, वन (संवर्धन) अधिनियम १९८० अंतर्गत दिनांक २५.१०.१९९२ रोजी निर्गमित केलेल्या मार्गदर्शक सुचना मधील कलम १.९ नुसार अहवाल सादर करतील.

अनुसूची

गावांचे नांव	तालुका	सर्व्हे नंबर	वैधानिक दर्जा	क्षेत्र हेक्टर
गव्हाण	पनवेल	24/1P, 24/2, 24/3, 24/4P, 24/5P, 24/6, 24/8, 24/10P, 25/1P, 25/2P, 25/3P, 26/1, 26/2, 26/3, 26/4P, 26/5P, 27/7P, 27/2P, 53/1, 53/2, 53/3, 53/4P, 53/5P, 53/6P, 54/1P, 54/2P, 54/3, 54/5P, 54/6, 54/8P, 55/2P, 55/3P, 55/4, 55/6P, 55/8P, 56/1, 56/2, 56/3, 56/4, 56/5P, 56/6, 57/1, 57/2, 57/3, 57/4, 57/6, 57/7, 57/8, 57/9P, 57/10, 57/11, 57/12, 57/13, 57/14, 57/15, 58/1, 58/2P, 58/3, 58/4, 58/5, 58/6, 58/7, 58/8, 58/9P, 58/10, 59/1P, 59/2P, 59/3P, 59/4P, 59/5, 59/6, 59/7P, 60/1P, 60/3P, 60/4P, 60/6P, 60/8P, 76/6P, 76/7, 76/8, 77/1, 77/2, 77/3P, 77/4P, 77/5, 77/6, 77/7P, 77/8, 77/9, 77/10, 77/11P, 78/1P, 78/3P, 80/2P, 80/3P, 80/4P, 81/1, 81/2P, 81/3P, 127/P, 408/1/1 P, 408/1/2 P, 437/P, 442/P, 444/P, 446/P.	कांदळवन क्षेत्र	37.2754
गव्हाण	पनवेल	262/0, 262/0, 391/B.	संरक्षित वन	1.012
जासई	उरण	4/D, 4/A	संरक्षित वन	5.5001
जासई	उरण	71/A/1A, 71/2A, 71/4, 71/5, 127/3B/B, 127/3B, 127/4A, 127/5, 127/8, 127/9,	खाजगी वने पुनस्थापित	1.883



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		127/10A, 127/10B	क्षेत्र	
चिरले	उरण	198/0, 199/0, 6/B (कं.नं. 6P)	संरक्षित वन	0.4465
		अलिबाग वनविभाग एकूण क्षेत्र		46.117
शिवरी	कुर्ला	सिटीएस क्र. 865,	कांदळवन क्षेत्र	1.30
		ठाणे वनविभाग एकूण क्षेत्र		1.30
		एकूण एकंदर		47.417

सदर आदेशाची प्रत स्थानिक संस्था, पंचायत, नगरपालिका, नगरपरिषद आणि संबंधित शासकीय कार्यालयाचे प्रमुख यांना पाठविण्यात यावी. तसेच सदर आदेश त्यांच्या कार्यालयातील सूचना फलकावर, सर्वसामान्य जनतेच्या माहितीसाठी प्रदर्शित करावी.

सदर आदेश महाराष्ट्र शासन वनविभागाचे www.mahaforest.gov.in या संकेत स्थळावर उपलब्ध करण्यात आला आहे.

(सुनील लिमये)

मुख्य वनसंरक्षक (प्रा.), ठाणे

प्रती,

उप वनसंरक्षक, अलिबाग व ठाणे.

प्रतिलिपी :- सचिव (वने) मंत्रालय, मुंबई यांचेकडे माहिती व योग्य त्या कार्यवाहीसाठी सादर.

प्रतिलिपी :- अपर प्रधान मुख्य वनसंरक्षक आणि केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपूर यांचेकडे माहिती व योग्य त्या कार्यवाहीसाठी सादर.

प्रतिलिपी :- अपर प्रधान मुख्य वनसंरक्षक, कांदळवन कक्ष मुंबई, SRA इमारत, दुसरा मजला, अनंत काणेकर मार्ग, बांद्रा (पूर्व) - ४०० ०५९ यांचेकडे माहितीसाठी सादर.

प्रतिलिपी :- जिल्हाधिकारी रायगड व ठाणे यांचेकडे माहिती व योग्य त्या कार्यवाहीसाठी सस्नेह अग्रेषित.

प्रतिलिपी :- मुख्य कार्यकारी अधिकारी, जिल्हा परिषद, अलिबाग व ठाणे यांचेकडे माहिती तथा आवश्यक कार्यवाही सस्नेह अग्रेषित.

प्रतिलिपी :- कार्यकारी अभियंता, मुंबई प्रदेश विकास प्राधिकरण (MMRDA) बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई यांचेकडे माहिती तथा योग्य त्या कार्यवाहीसाठी अग्रेषित.

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- २.०० निर्देशित करण्यात येते की, या संदर्भातील सर्व आदेश सर्व्हे क्र., क्षेत्र आणि वैधानिक दर्जा आणि केंद्र शासनाने मान्यतेच्या आदेशात घातलेल्या अटी व संरक्षित बाबी यांच्यासह एका स्थानिक भाषेतील व एक इंग्रजी भाषेतील प्रसिध्द अशा दोन दैनिक वृत्तपत्रात प्रसारित करावेत. आणि त्याची प्रत मुख्य वनसंरक्षक (प्रा.) ठाणे आणि संबंधित उपवनसंरक्षक यांना देण्यात यावी.
- ३.०० Mitigation measures साठी BNHS संस्थेने कळविले नुसार आधीची रक्कम रु.३३.०० कोटी अथवा याबाबतील BNHS यासाठी पुर्नप्रस्ताव करित असल्याने त्यानुसार जी रक्कम होईल ती रक्कम प्रकल्प यंत्रणेने शासनाकडे हस्तांतरित करावी, व त्यानंतर शासनाकडून दरवर्षी आवश्यक ती रक्कम BNHS संस्थेस वर्ग करण्यांत येईल. या अटीच्या अधिन प्रकल्प यंत्रणा राहिल, बाबत हमीपत्र प्रकल्प यंत्रणेने सादर करावे.

प्रतिलिपी :- एकरेषिय प्रकल्प निवड नस्ती, वनवृत्त कार्यालय ठाणे.

प्रतिलिपी - कक्ष-११ (तांत्रिक), वनवृत्त कार्यालय ठाणे यांचेकडे वरील आदेश शासनाच्या वेबसाईटवर अपलोड करण्यासाठी रवाना.


मुख्य वनसंरक्षक (प्रा.), ठाणे.



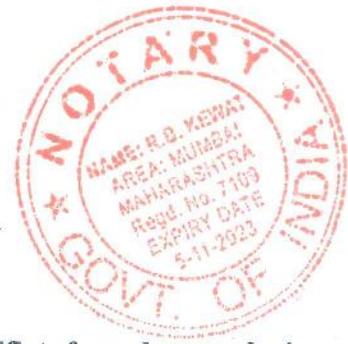


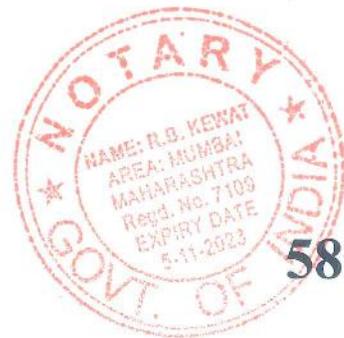
EXHIBIT JJ

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Photograph showing barrier installed to protect mudflats from damage during construction



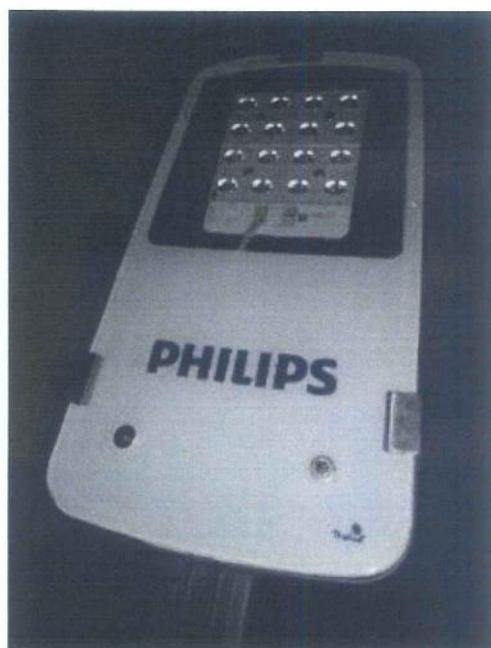
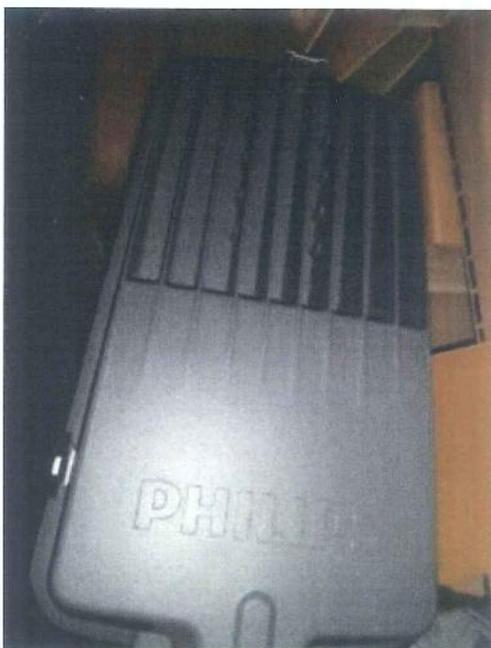
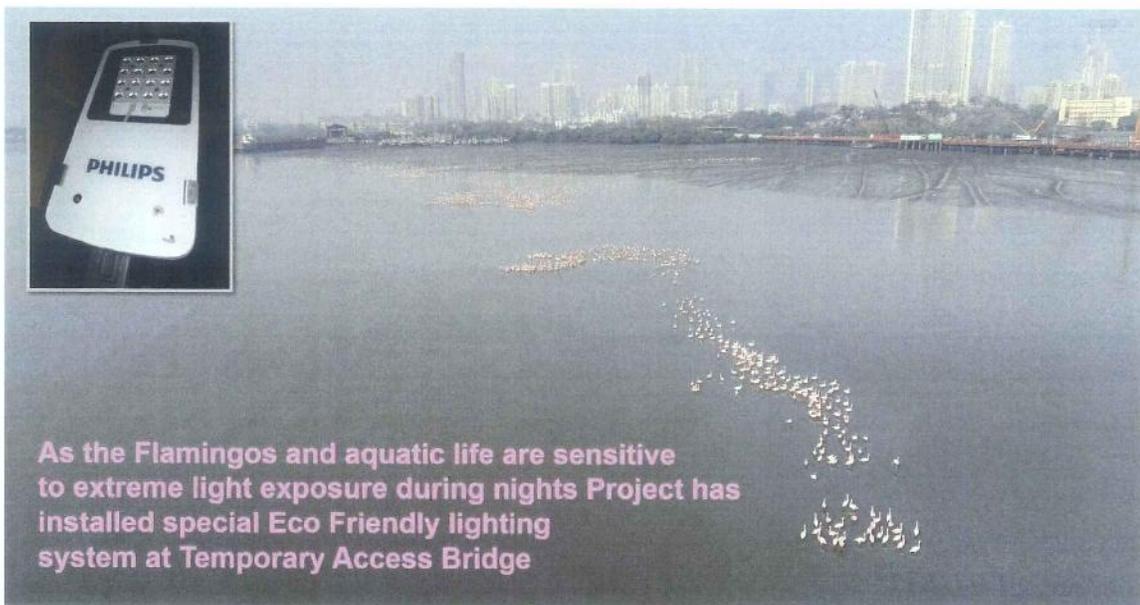
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EXHIBIT KK

Photograph showing special lighting system



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